श्री राजनारायण : इनना तो साफ हो जाय कि इन पर बहस कब होगी।?

SHRI BHUPESH GUPTA: this should not be studied . . .

MR. CHAIRMAN: You can raise that.

SHRI BHUPESH GUPTA: We did not ask for Mr. Brahamananda Reddy's statement. We asked for the statement by the Home Minister. The Home Minister is expected to investigate in this matter in the context of which I do admit the statement has a relevance. This is not the only thing. We are now told that something had been placed before the House which had been given to him by Mr. Brahmananda Reddy.

श्री सुन्दर सिंह भंडारी : यह रिपोर्ट ग्राज सदन में रख दी गई, हम सब लोग इनको पढ कर कल इम पर विवाद के लिये तैयार है। में ग्रापसे यह निशेदन क 👉 चाहंगा कि इन विश्व पर श्राप कल हो विवाद करने की ग्रनमति प्रदान वरे।

श्री राजनारायण : ठीक है यह फिर तय है।

SHRI BHUPESH GUPTA: matter should not be allowed to rest.

MR. CHAIRMAN: Let us all study first. You will have copies of the report sent to you. You have not got tle report.

श्री राजनारायण : ग्रगर हम लोग इन पर विवाद के लिये गैं गर है, कल नैयार है, हैं तो कल इन पर बहम होगो।।

MR. CHAIRMAN: I shall fix the

SHRI BHUPESH GUPTA: You do, Sir.

MR CHAIRMAN: The House stands adjourned till 2 P.M.

> The House then adjourned for lunch at seven minutes past one of the clock.

The House reassembled after lunch at two of the clock. The Deputy Chairman in the Chair.

THE FINANCE BILL, 1968

THE DEPUTY PRIME MINISTER MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Madam Deputy Chairman, I move:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1968-69, as passed by the Lok Sabha, be taken into consideration."

The Finance Bill has been before the country for over two months now. During this period, the provisions in the Bill have come under close scrutiny both in this House and outside. I am very happy to say that the proposals have received wide measure of support and constructive suggestions have also been made for improving them in the sphere of implementation. rationale and main features of these provisions were explained in the Budget papers circulated Members. I do not, therefore, pose to take the time of this House to go over the same ground again but shall confine myself to explaining the changes which since been made in these provisions during the passage of the Bill in the Lok Sabha.

Turning to direct taxes, I first refer to the provision in the Bill for stepping up the scale of penalty leviable under the tax Act for concealment of through understatement of the value of an asset or otherwise. While the objective underlying this provision. namely, to provide an effective deterrent to tax evasion, has been widely Welcomed, concern has been expressed about its practical implications. It is true that there can be differences of opinion even amongst qualified

valuers on the proper value of an asset. It is, therefore, necessary to secure that tax-payers who have taken due care to have their assets valued properly are not treated as having concealed their wealth merely because in the opinion of the tax authorities the value is higher. Under the existing law, the onus of proof in penalty proceedings for concealment wealth shifts from the Revenue to the tax-payer where the net wealth declared in the return falls short of the net wealth assessed, by more than 20 per cent of the assessed wealth. As it is now proposed to increase drastically the scale of penalty leviable for concealment of wealth, this permissible margin of 20 per cent is being increased to 25 per cent. This principle is also being extended to concealment of wealth through understatement of the value of any asset forming part of the wealth and over-statement of value of any debt. Even where the difference between the value declared and the value assessed is more than per cent. of the value assessed, no penalty will be leviable if the taxpayer is able to establish that the difference was not attributable to any fraud or gross or wilful neglect on ordihis part. Thus, there should, narily, be no occasion for the of a penalty for understatement of the value of an asset in a case where the tax-payer supports his valuation by the opinion of an approved valuer. I may here mention that there is alvaluers ready a panel of approved notified by the Central Government under the Estate Duty Act and this panel is recognised also for the purposes of wealth-tax and income-tax on capital gains. As announced the Budget Speech, steps are being taken to set up a departmental valuthis is organisation. When ation done, the services of the valuers-whose valuation will naturally be binding on the tax authorities -will be available to tax-payers as measure for well. As a further tax-payers in avoiding hardship to

bona fide cases, it has been decided to issue administrative instructions that the recovery of penalty imposed for concealment of wealth through understatement of the value of an asset should be enforced only after the valuation has been adjudicated upon by the Income-tax Appellate Tribunal. I am confident that hon. Members will agree that these safeguards will obviate hardship to honest tax-payers.

Another provision in the Bill which has been widely commented on is that for the disallowance of expenditure where payment is made in a sum exceeding Rs. 2,500, otherwise than by crossed cheque or crossed bank draft. I must clarify that this provision will apply only to ments made after a date to be notified by Government and hence hardship will be caused on account of past payments. I am sure, hon, Members will endorse the objective underlying this provision, which is to tackle tax-evasion. Till the banking habit becomes fairly widespread in our country, there will, of course, be certain areas where this provision may cause practical difficulties in certain categories of transactions. Recognising this position, powers are being taken under the Bill to notify in the Income-tax Rules, the cases and circumstances in which disallowance will not be made. The draft Rules will be circulated for eliciting public opinion before they are finalised

In order to simplify the computation of income of salaried tax-payers and expedite assessments in their cases, the Bill provides for a standard deduction for the maintenance expenditure and wear and tear conveyances owned by them and used for purposes of employment. Originally, this provision was applicable only to salary income due after March 31, 1968. The Bill, as amended by Lok Sabha, applies the provision to the assessment year 1968-69 also in order to expedite assessments of salaried tax-payers for that year.

[RAJYA SABHA]

[Shri Morarji R. Desai.]

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The provisions in the Bill for granting to companies engaged in agro-based industries a weighted deduction for the expenditure incurred by them in providing inputs and extension services to agriculture, have been widely welcomed. The Bill, as amended, extends the weighted deduction also to inputs and extension services in the sphere of animal husbandry, and dairy and poultry farming.

As one of the measures for expediting the completion of incometax assessments in original proceedings, the Bill reduces the time limit for completion of such assessments for 1969-70 and later years, from four years to two years of the close of the relevant year. The assessments for 1969-70 will, thus, have to be completed latest by March 31, 1972. assessment for As the incmoe-tax any year is completed only after the completion of the earlier years' assessments, the Bill is amended by Lok Sabha provides that the assessments for 1968-69 should be completed within a period of three years from the end of that year i.e. not later than corollary to As a March 31, 1972. reduction is this, a corresponding being made in the time limit for preferring claims for refunds for the assessment year 1968-69.

Hon'ble Members are aware of the scheme instituted recently for years fixed deposist with Government bearing simple interest at 5 per Bill has a cent. per annum. The Government to provision enabling exempt from income-tax the interest on these deposits. In order to promaking these investors deposits the same tax benefits as are respect of available to them in deposits in Post Office Savings Banks exempt wholly which are amended wealth-tax, the Bill as enables Government to exempt wholly from wealth-tax these five-year fixed deposits with Government.

The proposals relating to indirect vaxes do not impose any additional

burden on essential articles of mass consumption. A number of representations have been received from industries affected by the proposed levies seeking reduction or withdrawal of the levies. These been gone into very carefully. Quite naturally the industries affected will have problems of adjustment to the higher level of taxation. But these will only be transitional. Therefore, no substantial changes in the posals are called for. There are. however, some procedural difficulties which would need to be removed.

It has been urged that there administrative difficulties in colection of revenue from a large number of small units in the steel furniture confectionary industries. view of this it has been decided to grant total exemption on steel funiture up to a maximum level of Rs. 50,000 cleared in any financial year in the case of units annual production of steel furniture does not exceed a total value of Rs. 2 lakhs, the first Rs. 50,000 of clearances will also be exempted. Similarly, in the case of confectionary, it is proposed to grant total exemption on 20 tonnes cleared in any financial year; this exemption will be available also to those units annual production does whose not exceed 40 tonnes. These reliefs have already been notified by issue exemption notifications made of effective from 1-3-1968.

One other administrative problemrelates to the levy on embroidery. It has been urged that the collection of the tax on an ad valorem basis will lead to difficulties in view large number of varieties produced and wide variations in values depending on the base fabric used and the nature of the embroidery done on the fabrics. Initially it was thought that this difficulty could be got over by compounding the levy at a rate per machine per shift. A sector of the industry having machines which are old and slow moving did not favour this and, therefore, the alternative of

fixing tariff values was considered. Even this is not acceptable to a large majority of units who prefer an opitonal compounding of the levy at a rate per machine per shift with a suitable lowering of the rate for old machines. This proposal is under consideration and the final decision thereon may be announced shortly.

Some apprehension has been expressed that the excise levy on radio valves and transistors will adversely affect sale of low cost radio receivers. There is no real basis for this as the popularity of transistors and radios has been growing fast and there is good reason to believe that there will be a major expansion in the coming years in the market for cheap radios, particularly in view of prosperity in the rural areas.

Madam, I move that the Bill be onsidered.

The question was proposed.

SHRI DAHYABHAI V. PATEL (Gujarat): Madam, there are certainly several welcome provisions in the Finance Bill for rationalising the tax structure. At the same time- I must say that there are some drastic provisions which are bound to cause hardship. I have just heard what the Finance Minister said about certain changes recently suggested and certain rules thereunder to be framed I do not know whether what he has announced just now will safeguard against the fears that have expressed so far since the provisions have been announced. Human nature being as it is, leaving much discretion to officers, small Income-tax Officers, is likely to cause hardship in many cases. I am glad to see that there are provisions for appeal but the provision is bound to be dilatory and expensive.

In the matter of personal taxation, Annuity Deposit scheme is discontinued. Levy on separate surcharge on unearned and earned incomes is discontinued. These are welcome-features.

The basic income-tax on income between Rs. 1 lakh and Rs. 2.5 lakhs is raised from 65 per cent. to 70 per cent, on incomes over Rs. 2.5 lakhs to 75 per cent. These features may be considered as welcome in some cases.

I do not know how much the Exchequer is going to gain by the disallowance of Rs. 75 of spouse allowance in case where both husband and wife are tax-payers.

The incidence of tax on registered firms has been stepped up. The tax payable by the firm will, however, be allowed deduction in computing the share income of the partners. The effect of the same on the combined tax incidence of the firm and the partners is to be judged by experience. I am afraid I do not have machinery or knowledge enough say whether this will not prove hardship. In view of the fact that return on this may not be very much this item should have been scrapped.

As regards Corporate Taxation, 7.5 per cent tax on dividend in excess of 10 per cent of the paid up equity capital levied on public companies is abolished. That is another welcome feature.

The rate of Companies (profits) surtax is reduced from 35 to 25 per cent. The reduction in corporate taxation is insignificant. The corporate gector will continue to suffer tax at a rate which may even be higher than 70 per cent. The undesirable features like the difference in the pasic rate of tax on public and private companies, requirement regarding distribution of statutory percentage of dividend in certain cases etc. continue.

Items on which rebate is given are machinery, poultry feed, fish etc. I do not see the mention of a new industry that is growing in the industrial sector. That is preserva-

Shri Dahvabhai V. Patel.1

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tion of fruits and foodstuffs, fruits particularly. This country is capable of producing a large quantity of fruits like the mango which is so popular and is hardly found elsewhere in the world. If some sort of encouragements were given to such an industry by exemptions perhaps it would benefit the industry.

Madam, I consider that some of the provisions of the Finance Bill are inequitous. One such thing is the increase in the incidence of tax on capital gains by bringing within the purview of short-term capital assets those that are held for less than 24 months

A second feature is the further curb on entertairment expenditure by including the entertainment allowance of employees and such expenditure incurred by the employees, in the overall limits. It is true that this allowance on entertainment is likely to be abused. On the other hand, looking to the entertainment allowance that commercial firms and high executives of commercial firms are allowed abroad, what is being allowed in this country is insignificant. Particularly from the point of view of Government's aim to increase exports, perhaps this curb on expenditure under this head needs to be reconsidered sympathetically. For instance Madam, we had recently this UNCTAD. What did Government do and not do? But it was done with the specific purpose of attracting world importers to come and see India, see the things here and see what they can import from us. If that is the spirit, Madam, I think the encouragement that is given to them should continue and should be on a much more liberal basis. Trying to save on a little allowance for entertainment is not likely to help very much.

The stock-market activity is considered an index of expansion of invest ment, production, employment and income and the tempo of the stock-

market should be a matter of vital concern to all of us, though all may not deal in stocks and shares and such scrips. It is most welcome that official thinking seems to have veered round to recognise this basic position now. The Budget proposals of February, however, do not attack the stock-market malady at its root. The Finance Minister has pushed up public consumption still higher ignoring the dangers of bleeding to the anaemic patient. The abolition of annuity deposits and excess dividend tax, the tax exemption on dividend up to Rs. 500 and the reduction of surprofits from 35 charge on company per cent to 25 per cent, thereby lowering the corporate taxes, are technically steps in the right direction. But it is like chicken feed to an elephant. What is required is many more steps in this direction.

Madam, in this connection I would like to say that a friend of mine recently sent me a quotation from what Abraham Lincoln said in another democracy, which I think bears comparison to where we are. He has sent it to me, very nicely made out, in this way and I would like to read it to the House.

"You cannot bring about prosperity by discouraging thrift. You cannot help small men by tearing big men down. You cannot strengthen the weak by weakening the strong. You cannot lift the wage-earner by pulling down the wage-payer. You cannot help the poor man by destroying the rich. You cannot keep out of trouble by spending more than your You cannot further the income. brotherhood of man by inciting class hatred. You cannot establish security on borrowed money. You build character and courage by taking away man's initiative and independence. You cannot help men permanently by doing for them what they could and should do for themselves."

SHRI R. T. PARATHASARATHY (Madras) Madam Deputy Chairman, I rise to support the Finance Bill as

it has all the elements of a welltailored Bill, mainly due to the skilful workmanship of its maker, Shri Morarji Desai. In my view, Madam, this Finance Bill is a nation-saving must admit that the measure. I Deputy Prime Minister has done the job remarkable well, taking nation's economy as a whole in all its perspective. It is not that it could existing cirbe the best under the cumstances. But it is the best that can be given which will have a great bearing on our future enanomic upliftment.

I was very happy, Madam, to hear the speech of the hon. Leader of the Opposition. In every word, he has welcomed this Bill. If the Leader of the Opposition welcomes a Finance Bill, it goes a very long way to prove, according to the British precedent, that the Bill in spirit is a first-class . . .

SHRI BHUPESH GUPTA (West Bengal): It only shows that the Congress Party has gone a long way almost to land in the Swatantra Party.

SHRI R. T. PARATHASARATHY: Madam, the abolition of the annuity deposits . . .

SHRI DAHYABHAI V. PATEL: I welcomed certain provisions only.

SHRI R. T. PARTHASARATHY: . . . and the proposal to levy a differential surcharge on unearned incomes are welcome measures. **Economists** and financial experts will not deny that the Bill provdies for adequate benefit for the corporate sector. The Deputy Prime Minister, in my view, Madam, has applied the norms of public finance to the Bill with an eye on increasing our productive capacity, improving our industrial wealth and recouping our already disturbed economy. And it is commendable performance. It has been said not only on the floor of the House Members of Parliament while giving their views on the Budget, but it has been said even in public that the level of taxation has become very high because of these new proposals of our Deputy Prime Minister. True, it is high on the rich and those who are capable of bearing the burden. But if the rich did not pay, may I ask, Madam, who else would pay and who else could pay? I would defend the proposals as they are not unjust; at the most, it can be said of the proposals that they are only reasonably high. The Bill provides vitality to our socialistic body.

Madam, I would like to make a comment or two on the incometax. Some have come forward to criticise the Bill by demanding a deescalation of the tax structure. I feel that this demand is totally and wholly unjustified, for we given no chances for these proposals to work their way out. And how else can we judge its performance, if we did not allow a little march of time? The Government have announced the formation of a Finance Commission and it is quite possible that the Finance Commission may go into the whole set up as such. So let us wait for a short while to judge the performance of these proposals of the hon. Deputy Prime Minister. is unfortunate that criticisms have been levelled against the Income-tax officers in particular. We have in this country, and I am very proud to say that, some of the finest officers in the Income-tax Department, who are honourable men, men of ability and integrity. If certain things went wrong, let us find out where they have gone wrong and rectify the law and thus bring about the remedy, and not indulge in atofficials, tacks on the departmental when we ourselves know that a good percentage of the assessees themselves are prone to evade tax payment.

I would take this opportunity to make an earnest and fervent appeal to the Deputy Prime Minister, I looked into the provisions of the income-tax levy at the base. The level of Rs. 4,000 for an unmarried individual is totally against the "economic sense", to use the appropriate

[Shri R. T. Parthasarathy]

The average middle-class has been an ever suffering class and the Bill never looks at them with a beneeye. Though the Deputy Prime Minister has a pair of benevolent eyes, yet he does not direct them towards the poor middle classes. May I appeal to him, through you. Madam, to raise the level to at least Rs. 6,000, on married individuals, if not to the level of Rs. 7,500 as recommended by the Bhoothalingam Conmittee? This gesture on the part of the Deputy Prime Minister would really be a father's gesture on his middle-class children! The Deputy Prime Minister deserves the congratulations on this House on his attempt in bringing about changes in our economic set-up to stabilise our economy and foment our production. He must also see that banks should provide adequate credit facilities to the tural producers and that efforts should be made that these rural folks should have an easy access to the banks when only the growth of agricultural economy can get an upward lift. I feel that towards the realisation of this objective the social control of banks is very essential and the prospective legislation in this regard will be a most welcome piece of legislation.

Criticisms have been levelled against the Government for resorting to deficit financing. I believe it amounts to about Rs. 350 crores. It is true that to this limited extent we had to resort to deficit financing. I assert, Madam, that deficit financing is not a virtue and we are only through a passing phase.

On this occasion, Madam, it would be appropriate if I should bring to the notice of the Deputy Prime Minister the working of the public sector undertakings. The public sector undertakings throughout this country, Madam, have not become economically viable units because of their excessive overhead charges, wastage and overspending on non-utility and unremunerative buildings. Concentra-

tion on production alone should act as a motive force, as otherwise the public sector locomative will go out of gear.

The Finance Bill has provisions as to how the tax-evader should be punished. They are most welcome provisions, Madam. From whichever quarter the tax-evader may come, he should be dealt with severely as an anti-social element. The names of all the tax-evaders should be published in all the news-papers in India and a tax-evader should be made to feel that he is a social outcast.

Madam, these are the few rambling words of mine in relation to the Finance Bill as such but whenever we make our comments on the Finance Bill, whether inside the House or outside, we always make it a point to speak in a rather serious tone but on this occasion before I conclude, Madam, I would like to tell you something and through you to the House in a rather lighter vein.

The Deputy Prime Minister is known for his stern qualities and he has pointedly exhibited them in his tax proposals. We have known aim as a cricketer and as a batsman who always plays with a straight bat but he has proved through this Finance B'll that he is an artful bowler too. He has bowled steel furniture with an off-break; he has bowled contectionary with a leg-break; he has bowled liquor with a googly; he has bowled postal rates with a straight one and chocolates with a faster ball-(Interruption) And the hon. Finance Minister will bowl the last ball and complete the over at the time of he Supplementary Budget; Thank you, Madam.

अरे जे॰ पे॰ यादा (बिहार) : माननीय उपसभापति महोदया, साननीय वित्त सन्त्री ने जो वित्त विधेयक प्रत्तुत किया है उसके उद्देश्यों में उन्होंने कहा है—

> "ग्राप्यस्य ग्रिक्षिनियम् के कृष्ठ उप-बन्धों को सरन और ग्रिकि युक्तियुक्त

बनाने के लिए भी इस ग्रवसर का उपयोग किया गया है।'

मैं जब इस विधेयक को पढ़ रहा था तो भुझे बरबस उनके द्वारा लाग किए गए स्वर्ण नियन्त्रण एक्ट की याद हो ग्राई जिसके सम्बन्ध मे उनके उहे-य मे तोई शका नही कर सकता था, जिसके अनुसार वे यह चाहते थे कि हिन्दुस्तान मे विदेशी स्वर्ण न ग्राए, यहा का धन दूसरी जगह न जाए, लेकिन उसका जो प्रतिफल हम्रा उससे ममचा देश स्रवगत है। हमारे देश के लाखों स्वर्गकार-परिवार बर्बाद हुए भीर अन्ततोगत्वा जब हमारे वित्त मन्त्री पुन वित्त मन्त्री के ग्रासन पर श्राए तो यह सोचने के लिए बाध्य हए कि इस विधेयक मे परिवर्तन करना चाहिए । उभी तरह से जब यह विन विधेयक हमारे सामने उपस्थित हुम्रा है तो ऐसा लगता है कि उनकी मशा है कि जो कर वचना होती है जो कर की चोरी होती है उसको रोकना चाहिए और यह रोकने में इतनी तेजी से चले माते है कि यह शायद रोकना ही नही होगा बल्कि यह विधेयक बहत ही फानटास्टिक, ड्रास्टिक प्रौर टेरारा-इजिंग हो जायगा । मैं उनसे ग्राप्रह करूंगा कि इस पर ठीक से विवेचन किया जाय क्योंकि यह राज्य सभा है और राज्य सभा मे निज्वय र्ह गम्भीरतापुर्वक विचार किया जाता है।

मैं श्रीमान को यह बताना चाहता है कि जो यह सुधार लाए है वित विधेयक के अरा उसका प्रतिफल क्या होने वाला है। इस विधेयक की धारा 9 के श्रन्सार जो दंड का निर्णय किया है उसे एक उदाहरण के द्वारा मैं प्पष्ट करना चाहता हू। मान लिया जाय कि एक व्यक्ति जमीन की खरीदारी करता है 50 हजार म्पए की दिल्ली नगर में श्रीर उसके, ऊपर एक लाख का भवन निर्माण करता है श्रीर उसी के श्रन्सार वह श्रपना वार्षिक विवरण उपस्थित करता है भौर श्रायकर श्रिक कारी मकान के कान्स्ट्रक्शन दी लागत एक एक सान कर डेड लाख मान ले तो उसका

प्रतिफल क्या निकलता है। उसका तात्पर्य यह होगा कि उसके उत्पर कम से कम 50 हजार म्पए दण्ड होगा और अधिक से अधिक दण्ड एक लाख रुपए । स्रगर मैं इसकी प्रक्रिया को गौर स्पष्ट कह तो वह ऐसे होगा कि मान लिया कि टोटल स्राय 10 हजार रुपए की है जिसमे छिपाया गया एक हजार रुपया है तो उस एक हजार रुपए पर जो वर होगा वह 110 रुपए होगा। पहले जो विधान था उसके ग्रामार एक हजार रुपया छिपाया जाता है नो 22 रुपए टैक्स होता प्रौर ग्रधिकत्म टैक्स होता 165 रुपए लेकिन ग्रव एक हजार पर न्युनतम टैवम ०क हजार रुपया होगा श्रीर अधिकतम दो हजार म्पया होगा । इसका तात्पर्य यह है कि 1800 प्रतिशत की बद्धि दण्ड मे होगी । इसी तरह से उस मकान का जब वह सम्पति कर का विवरण प्रम्तृत करेगा, वहा भी यही निकाला हम्रा होगा तो ' फिर उसी तरह से उसी ढग पर 50 हजार रुपया पर कम से कम दण्ड होगा श्रीर श्रधिकतम दण्ड होगा ! लाख रुपया । या इस प्रकार उसे देखें टोटल सम्पति--2.50000 छिपाया गया या गलत दिखाया गया 50,000 । छिपाया पर सम्पत्ति कर 250 रु० कम से कम दण्ड--50 म्पये, ग्रधिकतम 375 राये ग्रब होगा । कम से कम 59,000 श्रीर श्रधिकतम होगा और । लाख यानि १०,००० र०। मैं नहीं समझता कि दनिया के किसी भी देश मे इस तरह का कानुन सरोधन के द्वारा लाया गया हो। स्राप जहा पर यह विश्वास उद्देश्य दिलाते है कि इसके हारा इसका सर तीकरण होगा वहा पर शायद स्रापने यह भी भोच लिया है कि ज्यादा से ज्यादा दण्ड ग्रगर हम देगे तो ज्यादा स ज्यादा रुपया हम वसुल करेगं लेकिन मै स्रापसे निवेदन करना चाहता ह कि जहा पर स्नापकी मशा यह है कि जितने भी टैक्स पेयर है, जो भी ग्राय-कर देने वाले है वह बेईमान है वहा पर यह भी है कि जो कर वसुल करने वाले है जो ग्रायकर ग्रधिकारी वे बड़े ईमानदार हैं, तो मैं वड़ी विनम्रता के साम कहना चाहता हं कि कर देते वाले प्रौर

श्रिः जे० पा० यादव कर संग्रह करने वाले दोनों ही एक ही समाज के ग्रंग हैं, हो सकता है कि एक ही पिता की सन्तान हों, एक ग्रायकर देने वाला हो ग्रीर दूसरा आयकर मंग्रह करने वाला हो, स्रौर भ्रगर एक बेईमान है तो दूसरे की बेईमानी भी सिद्ध होगी । मैं एक उदाहरण देहात का देना चाहता हं । देहात का एक स्रादमी कहता था कि मने सरकारी मुलाजिन, सरकारी ग्रधि-कारी बना दो चाहे वैतन दो यान दो। खैर. उसको सरकारी अधिकारी बना दिया गया, वह गंगा के किनारे, समद्र के किनारे बैठकर हैव या तरंग गिनने लगा और उसके गिनती करते समय जो कोई भी नाव या जहाज वहां म्राता था और उमको पार करना चाहता था तो उसे वह कहता था कि तुम इसको पार करोगे तो तरंगों को, ढेवी की, गिनती में, कन रूनेशन में, गलती हो जायगी स्रीर वह उमे ग्रार-पार नहीं जाने देता था जब तक कि वह उस सरकारी ग्रधिकारी को कुछ दे नहीं देता था। तो इसी प्रकार से ग्राप यह भयानक ग्रस्त्र ग्रपने ग्रायकर ग्रधिकारियों के हाथ में देंगे, उसका प्रतिकृल फल क्या होगा इस पर भ्राप जरा सा विचार करके देखें। कोई जान बुझ कर छिपाता हो तो उसको दण्ड दें, इस सदन को यह स्वीकार होगा, इसको सारे लोग स्वीकार करेंगे, कोई भी यह सम्मति नहीं देगा कि स्रायकर छिनाने वालों का पक्ष लिया जाय, लेकिन इसका ऋर्य यह नहीं है कि जो ईमानदार है, जहां गलती से हो गया हो, उनको भी वही भयावह दण्ड दिया जाय। म्राप विचार करके देखें तो यह लगेगा कि हिन्दुम्तान में ही नहीं बल्कि दुनिया में जितने भी त्रायकर कानृन हैं उनमें इननी बडी हार्श, इतनी एक्सप्रोप्राइटरी ग्रौर ग्रनहर्ड, ग्रन-कथनी ग्रीर ग्रन्सनी बात लिखी हई नहीं है। इमलिए मैं ग्राग्रह करेगा कि ग्राप इस पर विचार करें, ऐसा नहीं हो कि ग्रापके गोल्ड नियन्त्रण के समान यह भी वैनः ही साबिन हो प्रौर पीळे जाकर स्राप यह महसूस करें। मैं एक बार यह जहर भोचता है कि जिस प्रकार से आयकर का बकाया है उसके कारण हमारे माननीय'

वित मन्त्री को कड़ा कदम उठाने का विचार हम्रा होगा । ग्राप देखें कि 1955-56 में बकाया कर लगभग 53.73 करोड था धीर 1965-66 में वह 164.52 करोड बकाया हो गया और 12 वर्षों में बकाया कर 398.68 करोड़ हम्रा म्रीर इा साल यह 541 71 करोड़ तक चला जायगा, वैसे विवरणी देखें तो पता चलता है कि 541 करोड़ जो वढ गया था उसको 310 करोड घटा कर ले आये हैं लेकिन इसी के साथ साय ग्रायकर संग्रह भी बढा है श्रीर उसका विव-रग प्रम्तूत करे तो लगता है कि वह स्नामदनी भी हम कम नहीं है। 1950-51 में जो कर संप्रह हुया वह 67 5 करोड़ है ग्रीर 1961-62 में जो हमा है वह 489 करोड़ है और 1962-63 में जो तथा वह 598 करोड़ है, 1967-68 में वह 1205 करोड़ है ग्रीर इस साल म्राशा की जाती है कि वह 1249 65 करोड़ तक हो जायगा । इसलिये मेरा आग्रह होगा कि जहा पर आप यह चाहते हैं कि सचमच में बकाया रखने वालों से ग्राप कर वमल कर सकें तो उसके लिये आप उचित रूप निर्धारित करें। साथ ही साथ स्रापने यह जो म्रायकर-नियमों में संशोधन का उपाय सोचा है वह उपाय शायद इतना कठिन श्रौर इतना अनमूना है कि हो सकता है कि जो छोटे छोटे उद्योग धंधे करने वाले हों उनके लिये यह बड़ा ही कठिन हो। स्रापको पता ही है कि सभी जगह लेखे-जोखे का हिसाब ठीक नहीं है ग्रौर न छोट लोगों को एडवाइस देने वाले ही ठीक ठाक है, जो बड़े हैं, जो बड़ी कम्पनियां है, जो बड़े बड़े ऊपर के लोग हैं वे तो जो स्रापके स्रायकर स्रधिकारी हैं, जो पदाधिकारों हैं उनको खरीद सकते हैं भीर अपने अनुकृत रिपोर्ट लिखा सकते हैं जो असेट्स का बैल्यूएशन, सम्पत्ति का मुल्यांकन जो ग्राप करना चाहते हैं वह मृल्यांकन कैसा है। बिना विशेषज्ञ के या बिना विषय को जाने कोई मूल्यांकन ठीक ठीक नहीं कर सकता है लेकिन ग्रापके ग्रायकर अविकारी सिर्फ अनुमान है। पर किसी का

कुछ कर सकते हैं, ग्रापने ऐसा कोई जरिया नहीं रखा है जिससे कि यह पता चले कि सचमुच में ग्रगर किसी मकान का मुल्यांकन हो रहा है तो उम मल्याँकन करने वाले का ग्राधार क्या है म्रायकर पदाधिकारी ने जो किया वह ठीक ठीक म्राँका है या नहीं किसी विशेषज्ञ की बात नहीं एक मकान में कितनी इटें लगी हैं, कितना सीमेंट लगा है कितनी स्रीर चीजें लगी हैं भ्रौर भ्रन्तनोगत्वा फिनिशिंग टच देने में कितना रुपया कितने राये के मूल्य की चीजें लगी हैं। वह कैमे साइट पर बना है, इमका हिमाब विना विशेषज्ञ के दूसरा नहीं दे सकता या जाँव सकता है । सिर्फ ग्रायकर म्रधि ह री म्रन्दाजा कर लेगा विवरण देने वाला एक लाख कहेगा ग्रौर वह कहेगा कि एक लाख पर हमें विश्वास नहीं है मेरा ऐसा स्रतमान है कि दो लाख लगा होगा ग्रौर बेवारे को एक लाख के ऊपर दण्ड लग जायगा रुपये का ही दण्ड नहीं लगेगा बल्कि हो सकता है कि जेलखाने का दण्ड भी लगे। इप प्रकार से यह सम्भावना ग्रासकती है कि जो उद्योग में कम गर्जा रख कर बहुन साहसी कदम् उठाना चार्ली हों वह इस घबड़ाहट में हो उस साहसी कदम को न उठाये स्रोर धन विस्तार, स' पति दिस्तार की बात जो पेश में चल रही है वह रुक्त सकता है? इमिलये मंत्री महोदय से मैं बार वार यह स्राग्रह करूंगाकि इस पर विचार करे। ऐसा नहीं हो कि जिस तरह से स्वर्ग नियंत्र ग कानून से देश में एक बार त्राहिमाम् त्राहिमाम् मचा उसी तरह से ग्रभी जो सम्पत्ति संग्रह, सम्पत्ति विकास देश में हो रहा है जो उत्पादन का काम हो रहा है, उसमें कमी स्राये।

Finance

हमारा देश ग्रान्तरिक ग्रोर विदेशों कर्जें, 18 हजार करोड़ के भार से डूबा हुग्रा है, हमारे पास न तो देश के ग्रन्दर ग्रीर न विदेश से कर्ज लेने की स्थिति बची है। ग्रापका बजट जो कि 154 ग्ररब रु० का है उसमें से 95 ग्ररब रु० सिर्फ कर्जों के चुकाने में चला जाता हैं, 7 ग्ररब रुपये खाद्य ग्रीर रसायन को मंगाने में लग जाता है, 9 प्ररब रुपये सुरक्षा पर खर्च हो जाते हैं ग्रीर जो 43 ग्ररब रुपये बचने हैं वह जो बड़े बड़े से छोटे छोटे ग्रधिकारी हैं उनके बेनन ग्रीर उनकी सुविधाग्रों में चला जाता है तथा देश की प्रगति के लिये कुछ पया बचता नहीं है। इसलिये इस प्रकार से धन संग्रह को, सम्पत्ति विकास को, उत्पादन को, उद्योगधंत्रों को रोकने का उपाय सरकार नहीं करे।

मैं साथ हो साथ ग्रापसे कहना चाहता हं कि देश की सम्पत्ति की बर्बादी करने के लिए तस्कर व्यापार बड़े जोरों से चन रहा है। मैंने उस दिन भ्रापसे कहा था कि बिहार प्रदेश में चीन की चीनी नैपाल की स्रोर से म्राती है भौर म्रापने उस पर मुहर लगाने की बात कही शी। उस पर मुहर क्या है? मैं ग्रापसे निवेदन करूगा कि ग्राप बिहार के. रक्सोल ग्रौर जोगबनी के बार्डर पर ग्रपने <mark>स्रादमी भेज कर</mark> पता लगायें कि किस प्रकार से धडल्ले स वहां से चीनी विहार प्रदेश में ग्रा रही है ग्रोर चीती ही नहीं, वहाँ से ट्राजिस्टर, फाउन्टेनपैन, घडी स्रोर स्नन्य प्रकार की विदेशी चीजें चली ग्रा रही हैं। ग्राप बम्बई मे देखें कि नाईलन के कपड़े तैयार होते हैं ग्रोर म्रापने नाईलन यार्न पर रोक लगा रखी है लेकिन दो दो या तीन तीन मिलें वहाँ पर बराबर चल रही हैं, वह कहाँ से नाईलन का मुता पाते हैं? सिर्फ यह तस्कर के व्यापार द्वारा ही ऐसा हो रहा है। इतना ही नही, म्रापने स्वर्ण नियंत्रण का कातृन लगाया उससे सोना ग्राना रका नही यद्यपि ग्रभी वह जो यहाँ बहुतायत से म्राता था वह सोना तो म्राना रुक गया क्योंकि म्राज विदेशों में चाँदी की माँग ज्यादा बढ़ी है ग्रीर ग्रपने देश से चाँदी बाहर जा रही है। तो स्रापक यहाँ तस्कर व्यापार ऐना खुल कर होता है कि म्रापकी लाखों करोड़ो रुपये की नहीं बल्कि श्ररबों पयो की ग्रामदनी मारी जार्त है लेकिन पता नही कि ग्रापकी सरकारी मर्ग(नरी किस प्रकार की है कि उसे रोकने में बिल्कृत ग्रसमर्थ होती है।

[श्र जेंग्या० यदण]

इनके साथ ही साथ मै ग्रापका ध्यान इस श्रौर दिलाना ह कि जा श्रापका वित्त है वह कृषि के उपयाग में नहीं लगता है। भारत कृषि-प्रयान-देश है आर इनकी राष्ट्रीय आय का 45 प्रतिशत भग ग्रमी भ कृषि के द्वारा ही है लेकिन ग्राप जरा देखे ताये जो बैक्स है, जो वह केंडिट लगाते है उस ही क्या हालत है। उनका ग्रभी। 1965 ई० मे केडिट था 2097 7 करोड हाये, जिसमे कि 1287 3 करोड उद्याग में ग्रोर 536 8 कराड हाये वाणिज्य मे था। (T me bell ring) जब मै टोटल देखना ह नो 1963 ई० मे उद्योग मे 182 39 करोड रु० क्रेडिट का देना पडा था ग्रार वह 1965 ई॰ मे जाकर 1237 करोड र० हम्रा लेकिन कृषि मे 1953 ई० मे 19 करोड दिया गया ता 1965 मे वह घट कर 3 0) कराड राया रहगगा। इसी तरह से डिगाव्टिंग बैं हो में 3500 करोड रुपया हे जिसमें से वेवल 100 करोड रुपये कै पेटल है ग्रार ब का सब डिपाजिट साबारग लोगा का है लेकिन वह जनता के भाम मे लगता नही है। एनः श्राई० सी० वा भी वहीं हाल है। एन० ग्राई० सी० का रूल एरिया से 33 प्रतिशत का समर्थन प्राप्त होता है, वहाँ **से इ**ा**ाभ्र**त है लेकिन उसके विकाा के लिये. उसके काम मे, केवल 3 प्रतिशत लगया जाता है। मै इनो सर्भ मे विहार प्रदेश की ग्रार ग्रापका ध्यान ग्राकर्षित करना चाहता ह वह बिहार प्रदेश जिसमे गत वर्ष श्राहा । 'उहाथा। श्राप्त देखे उट कर कि वहाँ साढे । सौ लाख एकड जमान है लेभिन खेती और सिचाई की व्यवस्था ऐं। है कि सिर्फ भ्राधी जमीन पर खेती हाती है मि ।ई नाम मात्र की है। प्रभी अभी आपके एपी-कल बरल रीफ ईनेना कारपोरेशन के हा एक सकीम लगाई है साढ़े 1 करोड़ राये महरसा-पूर्णिया जिले की 3 24 लाख एकड भृमिक समतल करने के लिये है। लेकिन बिहार सरकार के जि में ईक्टर स्रीर बलडो जर का सगठन नहीं है। वहाँ के कोशी डबलेपमेंट

कमिश्नर ने यहाँ के कृषि ग्रौर सहकारिता विभाग का लिखा था कि पचास, साठ ट्रैक्टर भौर बलडों जर भें ज दिये जाये लेकिन सूनने मे ग्राया है कि सहकारिता विभाग ने उने पारित किया लेकिन वित्त मगलय ने उसे पारित नही किया जिसके कार वह स्कीम ज्यो की रता पड़ी हुई है। साथ हा साथ, वित विभाग से जो हिस्सा बिहार के। मिलना चाहिये था वह नहीं मिल पा रहा है। ऋप देखे सहकारिता के द्वारा 130 करोड राया सम्पूर्ण देश को दिया गया है लेकिन उनके समान वितरण का कोई उपाय नहीं साच गया, जिसके कारण चार पॉच स्टेट जहाँ की सहकारिता मजबा रहा वहाँ तो चला गया लेकिन जहाँ को सहकारिता कमजोर रही वहाँ नही जा सका। इना मन्दर्भ मे ग्राप देखे कि जहाँ महाराष्ट्र मे 150 करोड़ रु० दिया वहाँ बिहार में भिर्फ 11 या 12 करोड रुपयः सहकारिता के लिये दिया गया। तो म्रापके वित्त का वितरण ठक ढग से नहीं होता जिससे समी प्रदेशों की ममना के उग से जा सके ग्रीर सब प्रदेशों का काम ठ.क ठीक ह। सके। सहवारिता के द्वारा भा ही। के पैदावार मे विद्ध का उपाय किया जाता है। मै सरकार से ऋ ग्राःक वा कि सरकार इस स्रार ध्यान दे कि जा। उनका बित्त का वितरण होता है जा बैंक द्वारा उद्योग प्रोर कामर्स में लगराहै वह हुया क़िया में भालगे. क्योंकि ऋषि में नहीं लगने के कारण ऋषि का उत्पादन नही बढ़ना है जिसके कारण अनेक प्रदेशों के स्रकाल का सामना करना पड़ ग है

उर **भाषति** पन्द्रह मिनट हा चुके । श्रापकी जनसब पार्टी को 28 मिनट मिले है।

श्री जें जें पाद: तो मैं सरहार में आग्रत करूगा कि सरहार ने जा यह वित विजेशक प्रस्तुत किया है उसमें फर से विकार करके सुधार करने हो हाशिण करे।

SHRI TIRATH RAM AMLA (Jammu and Kashmir): Madam, I come from the State of Jammu and Kashmir, which is often in the news here and abroad. I am therefore sure you will forgive me if I speak in the debate on the Finance Bill merely in relation to matters and affairs which are, in my opinion, important for my May I also add by way of introduction that I belong to Muzaffarabad, at present the headquarters of the Pakistanoccupied Kashmir?

In the year 1947, when India and Pakistan were settling down to independent nationhood, we became the first of victims of a savage attack from Pakistan, in which many of us suffered grievously. Our suffering was a direct consequence of hesitation of the powers that be to decide about the future of Jammu and Kashmir. There was murder, rape and pillage, which spearheaded the invasion of our State by Pakistan. Thousands of us were victims of this barbarous invasion, and we suffered humiliation and bereavement. But this fate was not reserved for the non-Muslims only. We lost some of the bravest members of our society, namely Muslims, in defence of secularism and the security of the non-Muslim minority. I wonder whether the Members of this august House have heard the name of a great man, of a saint, called Master Abdul Aziz. Нe was an ordinary man in the sense of man's earthly goods. He was a pious man devoted to his religion and to the common people. And yet he was a great man who became a martyr to the cause of the unity of Hindus and Muslims. He along with many other Muslim colleagues was tortured and killed. Who remembers him and his great band of martyrs today except we in the depth of our hearts with reverence and gratitude?

In that fateful year of 1947 the example of great secular Muslims headed by Master Abdul Aziz Muzaffarabad was not an isolated one. but I know it from personal knowledge that the whole of the valley of Kash-

mir was adorned by similar examples of high sacrifice by Muslims not merely in defence of the non-Muslim minorities, but in the greater cause of secularism and brotherhood. It has to be realised that when we noined India of our dreams, we did so on grounds of religion, because that pull was exercised by the other side, but in the hope of becoming a part of a great secular, socialist and democratic country. We fulfilled our part of the bargain. Now, may I, humility, pose a question before you? Have you entirely fulfilled the obligations which devolved upon us? Many parts in India are riddled today by dissensions of a communal nature. My friends in Kashmir ask me, "Is it possible for us to sustain the hope that we had entertained when we joined India?" We must search our hearts and produce the answer. In our state of despondency and frustration, -must not ask me as a Kashmiri to be a greater human being than others in the country. I say so with all humility, because as a Kashmiri, and many more Kashmiris are ordinary, human beings.

If today Sheikh Abdullah is parading the picture of a divided India before the people of Kashmir, and if some people in Kashmir are misled, do we have to blame these people, or shall we be brave enough to discover this b'ame in our own selves?

Sheikh Abdullah has been in Kashmir as a free man. He has talked of many things in many places, but nowhere have I discovered in his speeches a belief or faith in promises which constituted on his part the relatronship between India and Kashmir. He talks in a wayward manner pandering to the whims of the recalcitrant and the doubting few. Sheikh Abdullah and his associates, in my humble opinion should be asked to clarify their position, and once for all should know whether they wish State to be a part of India, or the subject-matter of a dispute. In other words, do they believe or profess that

Shri Tirath Ram Amlal the so-called small or big differences between the people of Kashmir and India have to be resolved in the shape of a satisfactory arrangement, or do they believe and seek a solution which Pakistan has to become essential party? I do not want to prejudice the opinion of my colleagues in this House by offering my opinion one way or the other on this subject. But I do seek your indulgence in bearing with me to this limited extent that the Sheikh and his associates should be given every opportunity to see the reality. If, God forbid, they do not see it and they become a party to the promotion of disrruption and disorder in the State, then we should sit, ponder and take notice.

Here again I would suggest very humbly that the attitudes of some of us have been wrong in the sense that these attitudes have not taken into account the larger interests of country-the national interests. I have heard voices in the Lok Sabha and also in the Rajya Sabha that should be new elections in Kashmir. Several gentlemen, through newspapers and political platforms, have been seeking a mid-term poll in Kash-Has that argument any relevance, particularly when some election petitions are pending before courts of law? Shall we exclude all the judicial processes merely because we have to pander to and feed the caprice of uncertain friends? Have we to change the whole structure of our laws in relation to our elections merely because the results have not suited some vested interests? What would then become of our faith in the principles enshrined in our Constitution?

Sir, I now wish to say something more about our obligations towards Kashmir. I deliberately used the word "obligations", because we were required to discharge our obligations which devolved on us as Kashmiris. We stood the test in 1947 when Pakistan invaded us. We stood the test once again in 1962 when China invaded us.

and more recently and much creditably we withstood the ordeal of 1965 when Pakistan once again invaded us. We showed abundantly and the world press is our witness. if a witness has to be sought 3 P.M. from these quarters that the gamble ofPakistan failed. foundered on the hope that Kashmiris would rise as one man and join the infiltrators. The events have proved that it was a costly experience for them. It was the Kashmiri and his refusal to act as a pawn in Pakistan's game which brought about the lefeat of the invaders in this adventure. This needs reiteration as a token of our loyalty to our country. It needs to be said all the more emphatically as some confusing voices are raised sow doubts among the unwary. Now, on our part, may I, in fairness ask a few questions? Why is it that every State in the country has several Central Industrial projects and Kashmir has none? Why is it that the private sector in the country has invested millions in industry and development in all the States in the country except my State? Why is it that our communications, being a hilly area, are neglected? Why is it that the problem of the unemployed youth which is significant in Kashmir and provides grist to the Pakistan mill continues to remain unsolved? Why is it that not many Kashmiris find their way in various sphere of gainful employment in the public, private and governmental sectors in the country? Why is it that we are ignored. An yet we assure you that we are faithful to the country of our dream.

In conclusion I would like to say in all frankness that you have today a Government and a Party in Kashmir headed by Shri G. M. Sadiq dedicated to the causes of secularism, democracy and socialism. We have never had such strength of conviction in any leadership in Kashmir. It is my earnest appeal to you that you must support a great endeavour which has been initiated in our State and allow

the people of Kashmir to join the mainstream of national life for which opportunities for equal participation have to be offered to them. In this endeavour the country and the State could not have better stewards than our Chief Minister, Shri G. M. Sadiq, and his colleagues.

श्री जी० बरबीरा (प्रासाम) उप-सभापित महोदया, श्रच्छा होता कि मै श्रपनो मातृभाषा श्रमिया मे बोलता श्रौर साथ ही साथ इम सदन मे हिन्दुम्तान की सभी भाषाग्रो का तर्जुभा करने की व्यवस्था होती। जबतक इम तरह की व्यवस्था नहीं हो पाती है तबतक मुझे शक है कि केवल हिन्दी श्रौर श्रप्रेजी मे ही र्मे यहाँ पर बोलना पड़ेगा। इससे न तो हम हिन्दुस्तान की करोड़ों गरीब जनता का प्रतिनिधित्व कर सकते है श्रौर न ही हिन्दुस्तान की भाषा का हल निकाल सकते हैं।

वित्त भंत्री जी ने जो वित्त विधयक रखा है, उसका मै विरोध करता हु। विरोध इमिलए करता हू कि इसके जरिये व अपनी धनवादी शासन व्यवस्था को कायम रखना चाहते है श्रौर इसके द्वारा गरीब जनता के उत्तर नये-नये टैक्स लगाने की व्यवस्था है। इस विधेयक मे शासन व्यवस्था को सुधारने का कोई नक्शा उन्होंने नहीं रखा है। हिन्दस्तान की जनना के ऊपर दुनिया में सब से ज्यादा दैक्स लगाया जाता है। एक तो हम लंगो के ऊपर हर साल नये नये टैक्स लगाते जा रहे है, खासकर पोस्टल सर्विस ज्यादा करने का जो सुझाव है, वह बहुत जुल्म की वात है। भ्राज दुनिया मे भ्रौर दूसरे देशो मे एरा-एसे तरीके अपनाये जा रहे है ताकि लोगों के ऊपर कम से कम टैक्स लगे स्रोर ज्यादा से ज्यादा रुपया टैक्स द्वारा वपल हो। लेकिन हमारे यहाँ रोज नये-नय टैक्स लगाये जाते है। जो पुराने टैक्स है वे नो वसून नहीं किये जाते है। भ्राज इन्कम टक्म के बारे में ही ले लीजिये एस बहुत से

केसेज है जहाँ असेसमेट पूरा नहीं हो पाया है और करोड़ो रुपया जो असेस हो चुका है वह वसूल नहीं हो पाया है। जब हम असेस किया हुआ इकम टैक्स लोगों से वसूल नहीं कर पाते है तो फिर यह सरकार जनता के ऊपर नये-नये टैक्स लगानी रहती है। अगर वह टैक्स वसूल कर लिया जाता तो नये टैक्स लगाने की जरूरत नहीं पड़ती।

मैं ग्रास म से चुनकर ग्राया हु ग्रौर यह पहला मौका है कि स्रासाम से एक गैर-काग्रेसी इस सदन मे चुनकर ग्राया है। इसलिए मुझे कुछ नई-नई बाते आप लोगो के सामने रखनी है। ऐसा कभी-कभी लगता है कि श्रासाम हिन्द्स्तान मे है या नहीं। श्राप लोग तो ब ते करते हैं कि अलगाव की मनोवृत्ति ग्रासाम के लोगो मे है, ज्यादा है ग्रीर मैं भी इस चीज को खराब मानता ह। मैं ग्रलगाव की मनोवृत्ति को खराब मानता हुं ग्रीर मैं यह मानता हु कि सारा ग्रासाम हिन्द्स्तान का ही एक अग है। लेकिन मुझे ऐसा लगता है कि ग्रासाम हिन्दुस्तान मे नही है। यह मैं इसलिये कहता हू क्योकि वहाँ की तरक्की के लिए सरकार की स्रोर से खामतीर पर फूछ नहीं किया गया है।

ग्राप वहाँ पर रेलवें लाइन्स को ही ले लीजियें। जब हम बरौनी से दिल्ली ग्राते हैं तो 17 घट में पहुंच जाते हैं जो कि करीब 1200 किलोमीटर है जब हम तिनसुखिया से गोहाटी ग्राते हैं जो कि 500 किलोमीटर है, वहाँ ट्रेन में करीब 18 घटे लगते हैं। ब्रिटिश के जमाने में जो रेलवें लाइते बनाई गई थी वे वहाँ की जनता की सुविधा के लिए नहीं बनाई गई थी। वहाँ पर ग्रग्ने को जो चाय के बागान थे उनका सामान कलकत्ता बन्दरगाह तक पहुंचाने के लिए ही बनायें गये थे। ग्राज ग्राजादी को हुए करीब 20 साल हो गये है मगर ग्रासाम में रेलवें के संबंध में कोई तरवकी नहीं हो। पई है। वहाँ पर कोई नयें उद्योगधान्यें नहीं खेलें

[श्री जीं ० बरबेरा]
गये है। ब्रिटिश के जमाने मे जो चाय ग्रीर
तेल के उद्योग थे, उनको छोड कर शाप को
वहाँ पर कोई नया उद्योन नही मिलेगा।
मैं चाइगा कि इसके बारे मे जल्द से जल्द
ग्रच्छ व्यवस्था हो श्रीर उसका प्रवन्ध

म्राज हम लोग देखें है कि सारा हिन्दुम्तान गरीब होता जा रहा है और हम लोों के खर्ने मा बढ़ने चले जा रहे है। हम लोग विदेशों से वर्ज ले । है ग्रौर इनर देश मे ग्रनाज को रैंदायश बहुत कम कर पाते है जिनको वजह स लोग भुखे मरते है। स्राज कई दिन पहले ऋख गरों में खबर छ। भी कि हनारे ग्रामाम के गोयलपारा स्थान मे भ बनरी हो रही है औं नगलदै में 5 स्रादमी भ बारी के शिकार हो गये है। ये स्थान भ्रासान मे है श्रीर हिन्दस्तान का भाग है। उधर हम लोग हर साल करोड़ों रुपयो का ग्रनाज बाहर से मंगाते है। ग्राज देश मे ऐंगो हालत है कि जो ग्रनाज है उसका वितरण अच्छी तरह से नहीं हो पा रहा है। हमारे भ्रामाम प्रन्त मे फा कारपे रेशन भ्राफ इण्डिया के जरिए अनाज का सग्रह किया जाता है। वहाँ पर धान ग्रच्छे ढां से सग्रह नहीं किया जा रहा है। 1959 में वहाँ पर धान निलो के जरिये संग्रह किया जाना था तोसाल भ र मे 90 लाख मन सं 18 होता था। बाद मे जब स्टेट ट्रेडिंग के जरिये धान इ हट्ड किया जाने लगा तै। उसमे धाधारी होने लगी ग्रौर साल भरमे केवल 65 लाब मन ग्रनाज संग्रह हो सका। ग्रब जो फुड है नेग कारपं रेशन के जिये धान सप्र किया जा रहा है वह केवल 30 श्रौर 31 लाख मन के ऊप नहीं किया। इनिलए हमारे ग्रामाम जैसे प्रान्त मे ग्राप चले जाये तो ग्राप को हजार। लोग भखमरी के शिकार मिलेगे। जब तक फुड कारपारेशन ग्राफ इंडिया के काम के सब अमे म्रच्छी व्यवस्था नहीं है तो है सबतक वहाँ पर उसपर इन ।। पै ।। खर्चा करने की जुरूरत नहीं है।

सार हो साथ मै सिचाई व्यवस्था के बारे मे कुछ बोलना चाहगा। ग्राज देश मे न्धनात्र की उपज बहुने के लिए सारे देश मे क्षिचाई की ब्यवस्था हो रही है। हम ने देश चे बड़े बड़ प्राजे_वट बनाये है ग्रीर सरकारो ब्राँकडो से मालम होता ह कि ब्राज तक इत बड़े बड़े प्रज ट के जिश्ये देश के ग्रन्दर केतो के उपरेग के लिए केवन 15 फी सरी ही निच ई को व्यवस्था हो पाई है। उससे क्रमाः खर्वामे पम्प्स के जन्यिः, डोप टाऽर्वस्स के जिस्ये, सारे देश में छेती की जमोन वर निचाई को व्यवस्था होतो जरूर है। इपाने आपाप प्रान्त के बारे में लंग संचित होगे कि वहाँ बारिश ज्यादा होते. है, िचाई की व्यवस्था की कोई जरूरत नहीं है, लोकेन जिस साल बारिश का होता है या बारिश तहीं होती है तब वहाँ भी खेते बरवाद हैं ती है। यही कारण है कि गये साल वहाँ पानी क्रम होने के कारण क्षेत्री ग्रच्छी नहीं हुई ग्रौर अभी सारे ग्रासाम प्रान्त मे भवनरे है।

स्रभो हनारे देश का सुरक्षा के बारे में करोब 900 करेंड में ज्यादा हाया खर्जा करने का नक्षा ग्रापने बनाया है। यह हेना भो सह है क्यों कि हमारे देश के चरो ग्रॅंग से जिन विदेशो राष्ट्रों के साथ ग्रामः हमारा रिश्ता ग्रच्छा नहें। है श्राक्राण हेनेकाडर रहताहै। लेकन देश को सरक्षा के बारे मे जिस ढासंखर्जा किया जाता है वह बहुत गलत है। बहुत समय से हम देखां है कि हमारे स्रासाम प्रान्त मे जगह-जगह मिलिटो का कैम्प लगा हुआ है ग्रीर उन सब जगहों में हम देखों है कि एक स्वाधीन देश मे प्रतिरक्षा विभाग के लोगे को ग्राम जनता से जिस प्रेन ग्रौर सदमावना से सम्पर्क रखना सही हं वैसा वे जोग नहीं रखने है। ग्रभं हाल मे गौहाटो के सरकारा का नेज के कम्पाउण्ड मे जो िनिटी का कैम्प लगा हुता है उस मे उन केगों के साथ विद्यर्थिये। का झाड़ा हुप्रा ग्रौर कई जगह उनका साधारण नागरिको के साथ

झगडा हुमा। उसके बारे में म्रामान की जनता ने कुछ मांग की है, ले केन बहु। दुख की बात है, बहुन धर्म के वात है कि मानकीय गृह मंत्री, चव्हाण साहब ने ऐना वहाँ पर कहा है कि गौहाटी कालेज के कम्पाउण्ड में जा निल्ट्री का कैम्प है वह नहीं हट सकेगा। ग्राप की यह मोचना चाहिये कि विद्यार्थिं के सब दिन ग्राप सामने मिलट्री का राइकी ग्राप की यह मोचना चाहिये कि विद्यार्थिं के विद्यार्थिं के दिनाग पर कैमा ग्रास होता उन लंगों के दिनाग पर कैमा ग्रास होता । इन िये यण सुरक्ष के बारे में खबी हो, लेकिन देश सुरक्षा की जिम्मेदारी जिन लंगी के हाथ में है ने नाग जनता के साथ ग्रच्छ वरनाव करे ग्रीर ग्रच्छ रिश्ना रखे, इनकी भी व्यवस्था साथ ही साथ जरूर होनी चाहिये।

साधारण प्रशासन व्यवस्था के बारे मे भा बहुतदुःख के साथ बोलना पड़ना है कि सारे देश में ग्राज प्रशासन व्यवस्था करीब वरोब टूट गई है। एक निनिस्टर कुछ बें लता है दूसरा मिनिस्टर भ्रौर कुछ बंलता है। र्जन सेटर मे है वैसा हो राज्यो मे भी है। आसाम के पूनर्गटन के बारे मे ही आप ले र्लाजिये, श्रासाम के पूनर्गरन के बारे मे प्रवान मत्री इन्दिरा गांधी जी कुछ बोलनी है और गृह मंत्री च हाण साहब ५ छ भीर बोलते है। आज हो "स्टेंड्नमैन" पत्रिका मे निकला है कि पहले सब-फेड्रेशन का सुझाव रवा था, अब बोलते है कि ग्रेटर फेड्रेगन या सेप्रेट हिल स्टेट हो। यह जो सब ग्रलग ग्रलग बात करते हैं इमको ले करके सारे हिन्दुस्तान के लोगों मे असन्तोप है, सारे आसाम के लोगों मे गलतफहमी फैंनी हुई है। ग्रगर जल्दी से जल्दी इमके बारे में कोई व्यवस्था होती और उसको लाग करने की भी व्यवस्था होती नो प्रच्छा होता, लेकिन वह स्रभी तक नहा की गई है। यह बहुत दु व के. बात है ।

ग्रासाम की समस्या के बारे में कुछ लोग वहा प्रेंसिडेंट रूल की बात करने है। मैं नही समझता कि वहां प्रेंसिडेंट रूल हो। साथ ही माथ मैं यह भी नहीं चाहता हूं कि वहां के चीफ मिनिस्टर थीं विमल कुमार चालिहा का राज रहे। वहां के चीफ मिनिस्टर श्री विमल कुमार चालिहा का नित्व इतना क्षमजोर है और वहां के लोगों में इतना विभेद उन्होंने पैदा किया है जिससे खाज मारे ख्रासाम के लोगों में धमन्तोष है। साथ ही साथ मैं यह भीं नहीं चाहूंगा कि वहां प्रेसिडेट रूल हों वयोंकि वहां की शासन व्यवस्था में जो गड़बर्ड हुई है उस गड़बर्ड। को प्रजातान्विक व्यवस्था को मजबू: करके हटाया जा सकता है। इपलिये वहां प्रेसिडेट रूल भी नहीं होना चाहिये और साथ ही साथ जल्दी से जल्दी वहां के वर्तमान च फ मिनिस्टर के नेतृत्व को वदलना चाहिये, यह मैं जलर वहांग।

सारे देश मे ग्राज जैसे खेती का सुधार होना चाहिये वैसे ही साथ ही साथ उद्योग धन्धो मे भी हम लोगों को नये तौर से सोचना पड़ेगा । यह केवल बड़े बड़े उद्योग धन्धों से ही हमारे देश का भला नहं हो सकता क्योंकि यह गरीब देश है ग्रीर बहुत ज्यादा जनसच्या इस देश मे है ग्रीर इस देश में पुजी कम है। हम लेंगों को ऐसी व्यवस्था चाहिये जिसमे कम पूजी मे ज्यादा लेगा को हम काम दे मकी। श्राज देश में बढ़नी हुई महंगाई की समस्या, बेकारी की 'मस्या से लोग तबाह हो रह है। इस् लिये जल्दी से जल्दी कुछ छोटे उद्योग धन्धे हर एक प्रान्त में विकेदित रूप से शुरू किये जायें। बड़े बड़े उद्योग धनधे सिर्फ कलकत्ता, बम्बई, महास ग्रीर दूसरे बड़े बडे शहरों के श्रगल बगल मे न होकर सारे हिन्दुस्तान मे छोटे उद्योग धन्धे चाल् किये जाये जिनमे विजली के जरिये काम चले, जिन में कम पुजी से ज्यादा से ज्यादा लोग काम कर सके । इसी लिये मैं चाहगा कि ऐसी व्यवस्था की जाय कि उद्योग धन्धों मे कुछ सुधार हम लोग कर सके ग्रीर देश को बेकारी की समस्या की हल कर सके

SHRI N. PATRA (Orissa): While supporting the Finance Bill I will have to state that the burden of taxation is growing from day to day. Of

[Shri N. Patra.]

course we are called upon to sacrifice for a better future. Our investment of thousands of crores of rupees the public sector is not showing good results and the planning in this regard is considered to be defective. In this sector about Rs. 80 crores have been spent for only constructing official and residential buildings and besides a lot of idle capacity has been creat-And therefore we now find this sector is just proving to be a burden on the national economy. steps are taken to correct the defective and wrong planning, there is always the danger—and the Committee also has pointed this out in its Report-of losing crores of rupees from year to year. Instead making huge investments at the outset on these public sector undertakings if the same attention would have been given to agriculture much the ills we are now faced with the strain on the economy could have been avoided. We don't even have people to run these public undertakings. When we thought of investing crores of rupees on these **p**ublic sector undertakings should have been taken to create cadre of service to man these organisations. This aspect was badly neglected. Therefore a cadre of service which may be called all Indian Commercial Service has to be trained up and then much of this mismanagement could be avoided. Unless trained set of people are there, it is very; difficult to gear up the economy in this sector.

Agriculture, of course, is now receiving priority. We are wise after two decades of neglect of this sector. Agriculture should be mechanised and commercialised. If you had, from the beginning, paid proper attention to augment agricultural production, made sufficient investment, we would not have faced this miserable situation. With one year's good crop, the prospects have brightened. There is a better hope for recovery in our economy.

I want to speak about banks and banking credit. Eighty per cent, of banking credit goes towards the develpoment of industries and sufficient money is not being invested in the agricultural sector. The banks have got a deposit of about Rs. 3,500 crores at their disposal. If they will care to invest a sufficient amount of money in the agricultural sector, they will be doing a better service. Agriculture provides about 45 per cent. of the national income. The banks should see that sufficient money is invested The LIC is in this sector. getting about 33 per cent. of its investments from the rural sector, but what is its performance? Hardly three per cent of the money is invested in the rural sector. I would not be speaking about the money they are collecting from the urban sector. When they collecting 33 per cent. from the rural sector, why should they be so miserly? They hardly invest three per cent. now there is there. Of course, talk of social control of banks. expect that the Finance Minister will take steps to see that the agricultural sector gets due attention from banks and they make good investments there. Naturally the old type of agriculture will not do. The Government is also giving top priority. This is insufficient. They have to make more investments. Not only, it has to be mechanised, but also electric connection, lift irrigation and tractor cultivation have to be introduced. Therefore, a lot of money is necessary augment water resources in the agricultural sector. The other day Dr. Ramiah was speaking on the appropriation Bill, and he was referring to the speech of a Member from Andhra State demanding more money completing the Nagarjunasagar project. He is not an ordinary Member. He is an expert in agriculture and he was the Vice-Chancellor of an agriculture university. He says that the same amount of money was given to Orissa or to such a place which has got all the resources, then it will do better than the Nagarjunasagar project. Therefore, attention should be given to this aspect and the required tunds should be given. That is not my suggestion. An expert has also suggested it. Where there are facilities, create more water resourcs for augmenting agricultural production.

Now, what do we see in Orissa? We are regularly having droughts since 1966. This year also conditions very miserable. There are reports of hundreds of people leaving their home in Kasipur in Koraput district for eking out their livelihood elsewhere. There are reports also mainutrition. Of course, it is natural for the State Government to say that nobody dies of hunger or starvation or due to drought, etc. That is I do not belive that, see people leaving their villages for eking out their livelihood elsewhere. They are dying also. We have to face facts. What is the fear in saying that somebody dies of hunger? So many people die of hunger. Our countrymen are suffering due to malnutrition. Most people have not sufficient means of livelihood to eke out a better, healthier life, when there have been successive droughts and famine for the past three years. It is expected of people living in areas have been badly neglected for the last two decades. We should not be terrified by the fact that there are deaths. We have to face it squarely and provide adequate opportunities for these people to stand on their own legs. We are not doing it. We are only there to explain it away.

Now, some people suggest glibly that since our agricultural economy is picking up, the average middle-class kisan has surplus money for lending purposes. I do not believe in that. Last year and this year the Government has taken away the subsidy on fertilisers. You know that 75 per cent. of the people belong to this category. They are all small holders. Only five per cent. of the population are peasants who have got more than ten acres of land. Seventy-five per cent.

of the agricultural population are suffering. It is very difficult them to make both ends meet. How can you expect a man cultivating five acres of land, with an outmoded plough and a pair of bullocks, which he cannot feed sufficiently, to create surplus wealth for investment. should not misguide anybody. We should make all efforts to see agriculture gets some encouragement for some time to come. Then, course, you may think of mopping up any surplus when it is created, not immediately. The prospects have brightened only in some areas. Since last year in some areas of Orissa we have been faced with acute drought conditions. How can you expect the agriculturist to supply finance carrying out our Plan work?

The tax burden is increasing from year to year. Of course, taxes should be there. Nobody should object that. But what is our tax-collecting machinery doing. In 1962 the arrears of tax were only Rs. 270 crores and now we have still Rs. 300 crores not having been collected. Of course the Finance Minister has taken steps for stringent action and suggested penalties also to see that the arrears taxation are collected. Hundreds of crores of rupees are not being collected. Therefore, there is something defective and this collection machinery should be strengthened and the hon. Finance Minister has taken right steps in this regard. I congratulate the Finance Minister.

SHRI B. V. ABDULLAH KOYA (Kerala): Madam Deputy Chairman, it is a pity that the hon. Minister has again overlooked in his Finance Bill some of the glaring misfortunes in the country, I mean communal disturbances, and he has totally failed to make any provision to enable the officers and policemen to deal with this growing menace and to provide for funds for the rehabilitation of the unfortunate victims who have been thrown out in thousands year after year in this country especially from the minority commercial

[Shri B. V. Abdullah Koya]

and Scheduled Castes. Unless this is done the Finance Bill cannot considered as a forward one meeting to the needs of the country.

The minorities in India and especially Muslims have been in agony and frustration for the last several years. They have been victims of foul play, conspiracy, plunder and what not for no fault of theirs. On every occasion of test, if a terst was necessary, they have shown their loyalty and allegiance to this State along with their They Hindu and Christian brethren. shoulder have fought shoulder to against all common enemies wherever they came from, without any kind of reservation or hesitation. Some of us even persuaded our young sons and brothers to go to the battle fields in order to defend the Motherland.

But in India we have been treated as suspects or second class citizens and even on filmsy reasons or manufactured or false rumours, minorities are massacred, plundered, dishonoured and humiliated. Authorities either connived at or sided with the oppres-

Let me narrate a single event out of 103 riots which occurred in India during this year and 209 in the last year.

In Chickmagalore of Mysore, Muslim houses, shops and industrial units plundered. were singled out and Nothing has been done so far to compensate for the heavy losses sustained by those victims.

In Mangalore I had the misfortune of seeing myself with my own eyes the misfortunes undergone by some of the victims. Mr. A. K. Gopalan, a Member of the Lok Sabha, too had gone there but unfortunately he was not given any chance of visiting places on account of the negligence of the authorities or the failure of the authorities to give him protection.

When I went after giving prior information to the D.S.P. and the Deputy Commissioner on the fourth day of the riot, I was not considered as a

welcome visitor. Protection for my safety and arrangements for seeing things with my own eyes were flatly and rudely denied. The Deputy Commissioner simply allowed me to see him at his office, and I had to go to his office in a taxi car at my own risk.

The I.G. of Police most rudely and foolishly asked me in the presence of eight high State officials what business I had to go to Mangalore which was out of my constituency. When I told him that I am a Member of Parliament belonging to the minority community and my mission was to help the authorities in bringing peace and to give consolation to the suffering people and to bring confidence to the minority community, he said that I had no locus standi in Mangalore and he was not supposed to give any protection or assistance to 300 M.Ps. who might visit Mangalore.

At my own personal risk, I visited some of the less affected areas seeing people and leaders of different communities.

For four days the Government bungled with only 80 constables. Only on the fifth day the armed police or military was summoned, and that too after the arrival of the Home Minister of Mysore.

Within that period so many hotels, shops and godowns were either plundered or set fire to. Two historic and Mosques were burnt down brought to the ground level.

Shopkeepers who had tried to desubsequently fend themselves were Many of the shopkeepers arrested. who had lost everything of their own were arrested by the police in large numbers.

Because the members of the Home Guards and the Police Force were of the majority community and officers quite inefficient and partial, protection was not given until the

Home Minister visited the place, 1 mean the place, I mean the Mysore Home Minister, on the fifth May.

[6 MAY 1968]

The Mangalore P.T.I. office was surrounded by ruffians with many tins of kerosene oil at about 12.30 in the noon for the fault of giving protection to some of their Muslim neighbours. But police help came actulally late in the night and the P.T.I. office was saved by some other people.

Newspapermen were not allowed to see things and report from their personal observations and experiences but had to depend upon the Government news stating always "Situation under control"; "No death"; "the number of victims wounded etc. approximately such and such", and so on.

Therefore, I sincerely and pathetically appeal to this august House that the Government should take effective measures to curb these communal riots which are endangering the very safety and good name of this country.

Like the above there are hundreds of instances mainly in Northern India where even among officials religious considerations weigh. Important and historic cities like Allahabad industrial towns like Ranchi etc. have all fallen victims to communal frenzy

It is therefore necessary that the Central Government should constitute an All Party Parliamentary Committee to go into the causes of these happenings with a view to work out an effective solution. All the so-called Senas should be disarmed and military drill by the private volunteer force should be prohibited.

Thank you, Madam.

شری سید حسین (جموں و المدير): جذاب دَبِيْن جيرمين ماحيه - جو بحت يه همارے فائلنس منستر صاحب ہے پارایسدہ میں پيه کيا ه په قابل تعريف ع سے میں مشوروں کی ضرورت ھے - میں سمجهتا هول هندوستان كي قوم مين

پہلے سے بھی غریبی اور امیری کی جنگ رهی هے - طالم اور مؤدور کی جنگ رهی هے ، ایکسپاوئٹیڈ اور ایکسپلوئٹر کے جنگ رھی ھے -همارے بنجت میں کارنڈی هونی چاهیئے غریبوں کو آگے بچھانے تی ۔ مين سنجهتا هون هندوستان مين ابهی لوگ بهت غریب هین اور همیں ان کے لئے کارنتی آف لیوالیهود دیلی هے - هم ه<mark>لد</mark>وستانی هیں - هم پر حملے ہوئے - چین نے حملہ کیا -پاکستان نے حمله کیا - اگر یه دو حملے نہیں هوئے هوتے تو آج هلدوستان کے قوم کہیں سے کہیں پہنچے ہوتی اس بات کا احساس هر پارٹی کو هونا چاهیئے، هر شهری کو هونا چاههئے - بلا لحاظ مذہب و ملت اور ان حملوں کے باوجود ، ان پریشانیوں کے باوجود کاندھی جی اور نہاو جی کے بتائے ہوئے راستے پر هم جا رهے هيں ۽ آگے بوت رهے

ھم ابھی انڈسٹری کے لتحاظ سے بهت پیچه هیں - خابی طور سے میں اپنی ریاست جموں ارر کشمیر کا نقشہ جناب کے سامنے پیش کرنا چاهدا هرن تاکه اس آگست هاوس کے دریعہ اور جذاب کے فاریعہ اور پریس کے ذریعہ هندوستان کی قوم کے ساملے یہ نقشہ آئے - کشمیر سیکولرزم کا کہوارہ ھے - کاندھی جی نے بتایا

[شري سيد حسين] هے - سیکولرزم کی کرن منجه کشمیر میں نظر آتی ہے اور کاندھی جی نے تقسیم کے وقت سر جھکایا پاکستان کو علیصده مانلے میں اور تقسیم کو مان لیا - همارے کشمیر میں هماری تحریک میں هماری پارٹی جس کا نام نیشنل کانفرنس تها اس کے قائد شیخ عبداللہ نے کاندھی جی سے بھی بہما آئے، بہت دور تک اثر چهورا تها مکر نهیل مال دو قوموں کے نظریہ کو ، و نیشن تهیوری کو رجکت کیا ی بائیکات کیا -يه تها استيند شيخ عبدالله كا - اسي نظریه یے وہاں تعصریک کی اور تحریک کا ایک پروگرام تها جس کا نام دد نیا کشمیر ۹۰ تها یه ایک بكليت تها جس پر عمل هو رها هے - شیخ عبدالله کئے - بیگ صاحب اس کے سالم کئے باتی سازا هراول دسته باقی ساری وه جماعت اسی راستے پر چلتی ہے جس راسته کی تحریک انہوں نے اختیار کی تهی - سیکولرزم اور سوشلزم سماج وادی نظام حاصل کرنے کے لئے - ابھی فرق ھے ، امیری اور غریبی میں بہت فرق هے ، مسافع هے اس نا برابري کو دور کرنے میں - لیکن هم پر بھی حمله هوا اور همين پر حمله هوا -کشمهریوں نے اپنا راسته نهیں چهورا -يهان بتايا جاتا هے كه شيخ عبدالله ایک واحد لیدر جنون اور کشنیر

ھے - مگر لدائے کے لوگوں کو اس پر بهررسه نهیں هے - جموں کے لوگوں کو اس پر بهروسه نهیں هے تب سے جب سے وہ اپنے راستے سے بھٹک کئے ھیں -ولا کشمیر کی وادبی میں لوگوں کو بہکانے میں کبھی کبھی کاسیاب ھوئے ليكن جب امتحان كا وقت آيا جموں ، کشمیر اور لدانے کے لوگ ایک هو کر مقابات کرنے کے لئے تیار هو كُمِّے - ية فلط هے شيخ عبدالله سے You are the only : جو کہا گیا که: leader of Kashmir اس نے کوشش کی کشمیر وادی میں لوگوں کو جمع کرنے كى - آخر اكر كوئى حيوان ناطق -حیوان غهر ناطق بهی جال سے نکلے اسے بھی دیکھنے کے لئے لوگ آتے هين - تو شيخ عبدالله جيل سے نکلے ۔ کشمہری لوگ گئے ان کے پاس - هر پارتی کے لوگ گئے -پندس کئے ، سکھ گئے ، جن سنکھ کے لوگ گئے - کیوں که کشمیر میں جن سلکھ کے لوگ رھیے میں ، ان کی پارٹی ہے۔۔تو هر جماعت کے ، هر پارٹی کے لوگ شیخ مبداللہ کو دیکھنے کے لئے گئے لیکن شیخ عبداللہ کو سننے کے بعد آج لوگ ان کے پیچھے پهچه نهين پهرتے هين - کل ھی آپ نے سنا ھوکا وھاں ایک برا جلسه هوا هے جہاں ایک بوی ریلی هوئی هے کانگریس پارتی کی Unfortunately I belong to the district where there is a big hold of Congress, the Anantnag district-وهاں کانگریس کا زیادہ هولڈ ہے – منجهے معلوم ہے شہام صاحب

وهاں کانگریس کے فاؤنڈر ممہر ھیں ، وہاں کے رہنے والے ھیں، میں وهیں کا رهنے والا هوں ان کا کرلیگ هون اور مهی جاننا جاها هوں که هددوستان کی قرم مهی اس ھاؤس کے ڈریعہ آواز نہیں پہلچتی ھے که کشبیر میں کاندھی جی کی کرں کے ولا آج مشعل بلی ہے ہ ولا سارے ہدوستان کو روشنی دکھاتی هے که هلاوستانهو-سیکولرزم سین فتمر هے ، سهکولرزم هماري کارنتي هے-یہی چیز ہے جو هندوستان کے باهر بھی ساری دنیا میں مشہور ہے۔ ایک طرف پاکستان هے جوغاط راسته ير هے ، جو صرف + ۸ هزار الهكتوريت رکھتا ہے اور دوسری طرف اتلی ہوی عظیم جمهوریت هلدوستان هے جس نے دانیا بھر کو امن کا سبق سکھایا -یہ وهی هلدوستان هے جس کے پلدت جواهر لال نهرو کو عرب ممالک نے يهغمبر الاسلام كها اور آيل اس هاوس کے ذریعہ جلاب کی معرفت سے اور پریس کے ذریعہ سے هددوستائی فوج کو یہ یته هونا چاهیئے که آج نهیں هزارون دفعه پاکستان اور چین سل کر بھی حملہ کریں ۽ کشميري قوم البهى سر نهين جهكائے كى - كشدير نے فيصله كيا هـ هم هلدوستاني هين -هندوستانی بن کر رهیں کے - همارے کشمیر میں وہ حالت نہیں ھے جو اکوہائڈ کھنیر میں ہے ۔ منارے کشنیر میں آبے تعلیم کافی ہے ، همارے جوان

آج دنیا بهر کے ایجوکیشال انستی قیوشن میں پوھتے ھیں ، انصنیرنگ مين ، ميڌيدن مين - ولا أمريكة میں هیں و رشها میں هیں و جرملی میں هیں اور دور ممالک میں پوھٹے ھھی - لیکن اس کے مقابلے میں همارے بھائی مقهرضة كشمير مين قيد هیں ، ان کی حالت بوی خراب ھے - ھلدوستان نے فراخدلی سے هماری مدد کی هے اور ولا عارضی طور پر نہیں ایک مستقل مدد ہے۔ هددوستان نے کشمیر میں مستقل قربانی دی هے - شهدد راهد شیروانی عارضی طور پر تُهین مرے تھے اور تھ وہ جوان جو یہاں کے ہزاروں کی تعداد میں باردر پر مر گئے وہ عارضی طور پر نہیں مر گئے اور جو کچھ بھی ھم کرنے ھیں جو ھماری قوم کرتی ہے وہ مستقل طور پر کرتی ہے اور هم مستقل طور بر هددوستانی ھیں ۔ میں آج اس ھاؤس میں جناب کی وساطت سے هندوستانی قوم کے سامنے ایک شہری کی حیثیت سے یہ کہنا جامتا میں کہ جس راسته پر چلے هيں ، چاتے آئے هيں يه ایک به۲رین راسته هے - میں یه كذارش كرونكا فائتنس منستر صاحب سے کہ ممارے کشمیر میں ابھی انعر نیشلل پورٹ نہیں ہے جو ہونا چاھیئے همارے کشمیر میں ابھی ترینیں نهين هين - هماري درآمد برآمد بهت کمزور هے - ترین کا انتظام پورے طور

[شی سید حسین] پر هونا چاهیئے - وفان آج آیک بھی ایسی اندستری بهیں ہے - جو بوی الدستري هو - حال هي مين مجهي يته -چلا که جادان سے ایکریکلچر امیلیمنتس ملے هیں اور ان + ا میں سے ایک بھی هم کو نہیں ملا ہے -مندھے اس کا کریونیس نہیں ھے کھ ساؤته کو کتفا ملا - پنجاب کو کیوں زياده ملا - ليكن م بي ضرور درخواست کروں گا کہ ان +1 میں سے هم کو بھی ایک کیوں نہیں ۱۹۰۰ ممارے يهان ايک بئي انمقتري نهين هے -ھما_رے یہاں ایک گھو بنانے کی[:] اندستری نہیں ہے - تیلیفون بنانے کی اندستان نہیں ھے چاقو اوو چھری بنانے کی اندستری نہیں ہے - همارے یہاں سیمذے بہت هو سکتا ہے -سیمینت کی اندستری بنانی چاهیئے ارد میں سمجھتا هوں جو ورلق میں شهرت هے ایتریکشی هے اور هددوستان میں ایک جگه هے ولا هے کشمیر. وهان تورست انتستري كو بوهاوا دينه کے لئے انٹرنیشنل ایرپورٹ مہیں هے - رادر سستم بھی همارا کمچلیت نهیں ہے - میں گذارش کروں گا که همارے یہاں احیالائمذے نہیں ھے -بےروزگاری هے - پود لکھے جوان همارے كشمير مهل بالت مهال مددرستان کی ایک عظم جمہوریت مے ۔ رب ھندرستان کے ملک میں لایا ، ھزاروں جوانو کو لایکے - آپ ان کو یہاں

ایتبست کر دیجئے - وہ ہر طرح سے کوا یفارق هیں - حنفا هم ایک دو رے کی نکلیف دیں شویک هونگے - النا هي هماري طاقت سين اضافه هوكا -أور هم دانها مين مشهور هونكي - مين سمجھانا ہوں میں ایک حق کے طور ير يه بات كهه رها هرن - حس قسم كى سهكهوريةي كالسلقي تيوشن مهن ھرینجذوں کو مسمانوں کو ملی ہے اس فسم کی نسمی ملک میں نہیں ھے - مگر اس پر عمل کی ضرورت ھے - ھدارے افسرہ دیتی کمشارہ سهرنتاذنت فلط معجهد هيي كه همارے كانستى تيوسى مهن بوحهلے والا كوئم بهين هے - يه أن كي فلط فهمي هے - اگر مسلمان کی فہلینگ انجرت هے یا هربجی کی فیللک انجرد هے ، كسى الهكشن مهن كوئي هار كها ھے اور ایس کا خیال ھے کہ ناانصافی هوأي هے تو سهريم كورت ميں ضرور جایئے - هم اشمیری لوگ بوے خوش هیں که وهاں سپریم کورت کا دائرہ عمل ہے - اور اقیقر جنرل کا دائرہ عمل هے - ایکشن کمشنر کا دائرہ عمل هے - میں درخواست کریا هوں که جو ليبو لار وغيرة هے ۽ اس قسم كے اور بھی فاعدے فانون همارے يہا لگو هون - مين سمجهدا هون هم هر بات مين اك بوه ره ه ب آخر. بات يه هے كه باكسان ممارا نيشلل الينهمن هي اور جهن هماوا أدُد قي الوحيكل ایدیم ہے - میں ان سے کہذا چاھدا عول

Bill, 1968

Why should you toy with the Indian ? Nation هم كو كيلونا نه سمجهو -تهالک ہو۔

'[श्री सैयद हुसैन (जम्मू ग्रीर काश्मीर). जनाब डिपटी चेयरमैन माहिबा, जो बजट यह हमारे फाइनेस मिनिस्टर साहब ने पालियामेंट में पेश किया है यह काबिले तारीफ है ग्रौर इसमें मणविरों की जहरत है । मैं समझना ह हिन्द्रस्तान की नौम में पहले से भी गरीबी ग्रीर ग्रमीरी की जंग रही है, जालिम ग्रीर मजदूर की जंग रही है, एक्मण्लायटेंड श्रौर एक्य लौपटर की जग रही है। हमारे बजट में गान्त्री होनी चाहिये गरीबों को आगे बढ़ाने की । मैं समझना हं हिन्द्स्तान में ग्रभी लोग बहुत गरीव है श्रीर हमें उनके लिये गारन्टी श्राफ लाइवलीहुड देती है । हम हिन्दुस्तानी है, हम पर हमले हुए, चीन ने हमला किया, पाकिस्तान ने हमला किया । ग्रगर यह दो हमले नहीं हुए होते तो आज हिन्दुस्तान की कौम कही से कहीं पट्टी होती। इस बात का म्रहमाम हर पार्टी को होना चाहिये, हर शहरी को होना चाहिये बिला लिहाज मजहब श्रौर मिल्लत, ग्रौर उन हमलों के बावजुद, उन परेशानियों के बावजद गांधी जी ग्रौर नेहरू जी के बनाए हुए रास्ते पर हम जा रहे है, ग्रागेबद्द रहे है।

हम ग्रभी इन्डस्ट्री के लिहाज से बहुत पीछे है। खास कर मैं अपनी रियासत जग्म स्रौर काश्मीर का नक्शा जनाब के सामने पेश करना चाहता हुं ताकि इस स्रागस्ट हाउम के जरिये ग्रौर जनाब के जरिये ग्रौर प्रेंस के जरिये हिन्दुस्तान की कौम के सामने यह नक्षणा आए । काश्मीर सेक्यूलरिज्म का गहवारा है। गांधी जी ने बताया है, सेक्यूलरिज्म की किरण मुझे काश्मीर में नजर भ्राती है श्रीर गांधी जी ने तकसीम के वक्त सिर झुकाया पाकिस्तान को अलाहिदा मानने में श्रौर तकसीम मान लिया । हमारे काश्मीर में

हमारी तहरीक मे, हमारी पार्टी जिसका नाम नेशनल कान्फरेन्स था, उसके कायद शेख अब्दुल्ला ने गांधी जी से भी बहत ग्रागे, बहुत दूर तक असर छोडा था मगर नहीं में ना दो कौमों के नजरिये को । टुनेशन थियरी को रिजेक्ट किया, बायकाट किया। यह था स्टैन्ड भेख ग्रब्दल्ला का । उस नजरिये मे वहा तहरीक क प्रौर तहरीक का एक प्रोग्राम था जिसका नाम ''नया काण्मीर' वह एक व्कलेट था जिस पर ग्रमल हो रहा है, भेख भ्रव्दुल्ला गये, बेंग साहब उसके साथ गये, बाकी मारा हर अवल दस्ता, बाकी भारी वह जमात उसी रास्ते पर चलती है जिस रास्ते की तहरीक उन्होंने अख्तियार-की थी। सेक्योलरिज्म ग्रीर भोशलिप्म समाज-वादी निजाम हासिल करने के लिये। श्रभी फर्फ है, श्रमीरी श्रीर गरीबी मे बहत फर्फ है, मसाफन है, इस नाबराबरी को दूर करने: में। लेकिन हम पर भी हमला हुआ। स्रौर हमी पर हमला हुन्ना। क्राश्मीरियों ने ग्रपना रास्ता नहीं छोड़ा। यहा बनाया जाना है कि शेख ग्रब्द्ल्ला एक वाहिद लीडर जम्म ग्रीर काश्मीर का है। मगर लहाख के लोगों को उस पर भरोग नह है, जम्म के लोगों को उस पर भरो ा नहें। है, तब से, जब में वह अपने रास्ते से भटक गये हैं।वह काश्मीर की वादी में लोगों को बहकाने में कभी कभी कामयाब हुए लेकिन जा इम्तिहान का वक्त भ्राया, जम्म भ्रौर काश्मीर भ्रौर लहाख के लोग एक होकर म्काबला करने के लिये तैयार हो गये। यह गलत है, शेख ग्रब्दल्ला से जो कहा गया You are the only leader of Kashmir उपने कोशिश की काश्मीर वादी में लोगों को जमा करने की । स्राधिर अगर कोई हैवाने नातिक, हैवाने गैर नातिक भी जेल से निकले उसे भी लोग देखने के लिए जाते है। तो शेख ग्रब्दल्ला जब जेल से निकले, काश्मीरी लोग गये उनके पास, हर पार्टी के लोग गये, पंडिन गये, तिख गए,

^{†[]} Hindi transliteration.

(श्री सैयद हुसैन)

लोग गये क्योंकि काश्मीर मे जनसंव के लोग रहते हैं, उनकी पार्टी है-नो हर जमात के, हर पार्टी के लोग शेख ग्रब्द्रल्ला को देखने के लिये गये लेकिन शेख अन्द्रला सूनने के बाद ग्राज लोग उनके पीछे नहीं फिन्ते है। कल ही स्रापने सुना होगा, वहां एक बड़ा जनसा हुम्रा है जहां एक बड़ी रैली हुई है कांग्रेस पार्टी की। Unfortunately I belong to the district where there is a big hold of Congress, the Anantnag district-agi है ज्यादा हो∘ड मुझे माल्म है शेख साहब वहां कांग्रेम के फाउन्डर मेम्बर है, वहां के रहने वाले है, मैं वहो का रहने वाला हं उनका कोलीग हं धीर मैं जानना चाहता हूं कि हिन्द्स्तान कौम में इस हाउस के जिरये आवाज भी नहीं पहुंचती है कि काश्मीर में गांधी जी की किरण है, वह भ्राज मशाल बनी है, वह सारे हिन्दुस्तान को रोशनी दिखाती है कि हिन्द्स्तानियों, सेक्योलिरिज्म में फतेह है, सेक्योलिरिल्म हमारी गारन्टी है, यही चीज है जो हिन्द्स्तान के बाहर भी सारी द्निया में मशहूर है। एक तरफ पाकिस्तान है जो गलत रास्ते पर है जो सिर्फ़ 80,000 का इलेक्टोरेट रखता है और दूसरी तरफ इतनी बड़ी अजीम जमहरियत हिन्दुस्तान है जिसने दुनिया भर का ग्रमन का सबक सिखाया, यह वही हिन्दुस्तान है जिसके पंडित जवाहरलाल नेहरू को अरब मुमालिक ने पैगम्बर-उल-इसलाम कहा, ग्रोर ग्राज इस हाउस के जरिये, जनाब की मारफत से ग्रौर प्रेस के जरिये से हिन्द्स्तानी क़ौम को यह पता होना चाहिये कि स्राज नह, हजारों दफ़। पाकिस्तान श्रीर चीन मिल कर भी हमला करें, काश्मीरी कौम कभी सर नहीं झुकायेगी । काश्मीर ने फ़ौमला किया है हम हिन्दुस्तानी हैं, हिन्दुस्तानी बन कर रहेंगे, हमारे काश्मीर में वह हालत नही है जो ग्राक्कूपाइड काश्मीर में है। हमारे काण्मीर में ग्राज तालीम काफी है, हमारे नवान म्राज दुनिया भर के एजुकेशनल

इंस्टीटयुन्स में पढ़ते है, इन्जीनियरिंग में, मेडिसिन में । वह ग्रमरीका में है, रिशया में हैं, जर्मनी मे है श्रीर दूर ममालिक में पढ़ते हैं। लेकिन उसके मुकाबिले में हमारे भाई मकबुजा काश्मीर मे कैंद हैं, उनकी हालत बड़ी ख़राब है हिन्दुस्तान ने फ़राखदिली से हमारी मदद की है ग्रौर वह ग्रारजी तौर पर नहीं एक मुस्तकिल मदद है। हिन्द्स्तान ने काश्मीर में मुस्तिकल कुर्वानी दी है । शहीद वाहिद शेरवानी श्रारजी तौर पर नहीं मरे थे श्रौर न वह जवान जो यहां के हजारों की तादाद में बार्डर पर मर गये, वह भ्रारजी तौर पर नहीं मर गये ग्रीर जो कुछ भी हम करते हैं, जो हमारी कौम करती है वह मुस्तिकल तौर पर करनी है ग्रीर हम मुस्तकिल तौर पर हिन्दुस्तानी है। मैं ग्राज इस हाउस में जनाब की वसातत से हिन्द्स्तानी कौम के सामने एक शहरी की हैसियत से यह कहना चाहता हूं कि जिस रास्ते पर चले है, चलते ग्राए हैं, यह एक बेहतरीन रास्ता है। मैं यह गुजारिश करूंगा फाइनेंस मिनिस्टर साहब से कि हमारे काश्मीर मे स्रभी इन्टरनेशनल पोटं नहीं है जो होना चाहिये, काण्मीर में अभी ट्रेनेंन ही हैं, हमारी दरामत बरामद बहुत कमजोर है, ट्रेन का इन्तजाम पूरे तौर पर होना चाहिये । वहां आज एक भी ऐसी इन्डस्ट्री नही है जो बड़ी इन्डस्ट्री हो। हाल ही में मुझे पता चला कि जापान से ग्रग्रिकल्चरल इम्पलीमेन्टस मिले हैं श्रीर उन दस में से एक भी हमको नहीं मिला है। मझे इसका ग्रीवान्स नहीं है कि साउथ को कितना मिला, पंजाब को कितना मिला, लेकिन मैं ज़रूर दस्वस्ति कहंगा कि उन दस में से हमको भी एक क्यों 🗦 हं 🖟 🗄

यहा एक बड़ी इन्डस्ट्री नहीं है, हमारे यहा एक घड़ी बनाने की इन्डस्ट्री नहीं है, टेलीफोन बनाने की इन्डस्ट्री नहा है, चाकु ग्रौर छरी बनाने की इन्डस्ट्री नही है। हमारे यहा सीमेन्ट बहुत हो सकता है, सीमेन्ट की इन्डस्ट्री वहा बनानी चाहिये ग्रौर में समझता हू जो वर्ल्ड मे शोहरत है, एट्रेक्शन है, भौर हिन्द्-स्तान मे एक जगह है वह है काश्मीर । वहा टरिस्ट इन्डस्ट्री को बढावा देने के लिये इन्टरनेशनल एयरपोर्ट नही है, राडार मिस्टम भी ग्रभो हमारा कम्पलीट नही है । मैं ग्जारिश करूंगा कि हमारे यहा इप्लायमेट नहीं है, बेरोजगारी है, पढें लिखे जवान हमारे काश्मीर मे बहत है, हिन्दुस्तान की एक स्रजीम जमहूरियत है उनको हिन्दुस्तान के मुल्क मे लाइये, हजारों जवानों को लाइये, ग्राप उनको यहा एडजस्ट कर लीजिये, वह हर तरह से क्वालिफाइड है। जितना हम एक दूसरे की तकलीफ मे शरीक होंगे उतना ही हमारी ताकत मे इजाका होगा स्रोर हम दनिया मे मशहूर होगे। मैं समझता हु मै एक हक के तौर पर यह बात कह रहा हू। जिस किस्म की सेक्यो-रिटी कास्टोटयुशन में हरिजनो को, मुसलमानों को मिली है उस किस्म विसी मुल्क मे नहीं मिली है मगर उस र ग्रमल की जल्रत है। हमारे ग्रम्सर, डिपुटी कमिश्नर, सुपरिन्टेन्टेन्ट गलत समझते है कि हमारे कास्टीट्युणन मे पूछने वाला कोई नहों है। यह उनका गलतफहमी है। अगर मुमलमान की फीलिंग इन्जरह है, या हरिजन की फीलिंग इन्यरड है, किमी इलेक्शन मे बोई हार गया है स्रौर उसका ग्रयाल है कि नाइन्साफी हुई है तो सूप्रीम कोर्ट मे जुरुर जाइए। हम काश्मीरी लोग बडे खुश है कि वहा मुत्रीम कोई का दायरे ग्रमल है श्रीर ग्राडिटर जनरल का दायरे श्रमल है, इले⁴शन कमी शन का दायरे ग्रमल है । मैं दर विस्त करता ह कि जो लेबर लाज वगैरह है उस किस्म के और भी कायदे का र्न हमारे यहा लाग् हों और मैं समझता हूं हम हर बात मे आगे हर

म्राखिरी बात यह है कि पाकिस्तान हमारा नेशनल एनिमी है और चीन हमारा म्राइडियोलोजिकल एनिमी है । मै उ<mark>नसे</mark> कहना चाहता हू: Why should you toy with the Indian Nation? खिलौना नहीं समझो।

Thank you]

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair].

SHRI M. K. MOHTA (Rajasthan): Mr. Vice-Chairman, it is not that the Budget presented by the hon Finance Minister does not contain any desirable and good features. But unfortunately, the undesirable and objectionable features are so severe and so many that it becomes my duty point them out in rather strong terms. It has been a routine of all Finance Ministers to come before the Houses of Parliament for more and more taxes every year, and this year has been no exception. Last year we had proposals for new taxes for over Rs. 60 crores. Before, that, there were proposals for new taxes for over Rs. 100 crores.

It is not considered that the growing revenues of the Government due to the growing economy of the country are sufficient for purposes of Government expenditure It is also not considered essential by the Government to assess very carefully capacity of the tax-payer to pay. It has not been recognised that the capacity of the tax-payer has been strained to the maximum Tax-payers at all levels of society have been taxed to the hilt. They have been taxed to such an extent that today the economy is in doldrums. The average consumer does not have sufficient money in his pocket to purchase the necessities and comforts of life. Take the question of cloth which is item of mass consumption next only to food. At today's high rates excise duty the consumer does

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find it possible to purchase cloth although there is plentiful supply cloth from the side of the mills and decentralised sector of production. The result is that the textile mills are in doldrums. As a result of that dextile mill machinery makers are in trouble. As a result of that machine tool makers are in trouble. The metallurgical industry and the coal industry are in trouble. Every industry is in trouble. Production is less. Unfortunately, it has not been found possible by the Government to strike at the root cause of the problem. I would appeal to the Government, for God's sake, before it is too late, before irreparable damage done, make the consumer the master, leave in his pocket more money so that he can purchase some articles and increase his standard of living and in the process he will distribute prosrerity all round.

It would have been all right had the Government been able to give account of the judicious and gainful investment and expenditure of money collected from the tax-paye" for which the tax-payer has had to sacrifice such a great lot. Unfortunately, the record of the Government is not very good or convincing.

SHRI M. P. BHARGAVA (Uttar Pradesh): Question mark.

SHRI M. K. MOHTA: The nondevelopmental expenditure of Central Government has increased from Rs. 1,223 crores in 1962-63 to Rs. 2,623 crores in 1967-68. The administrative services expenditure has risen from Rs. 95 crores in 1965-66 to Rs. 123 crores in 1966-67, to Rs. 137 crores in 1967-68 and to Rs. 140 crores in 1968-69. It is thus clear that the anoney is collected from the payer is not gainfully employed. There is plenty of scope for economy in governmental expenditure. Nondevelopmental expenditure should be cut down to give relief to the taxpayer.

Not only does the Central Government but the State Government also have plenty of scope for economy. At the end of the last fiscal year, a total of Rs. 113 crores had been given to the States in respect of overdrafts, illegal drafts if they may be termed so. The matter did not just there. In the current year another Rs. 90 crores have been provided to clear the overdrafts. thus clear that both the Central Government as well as the States can economise in their expenditure give relief to the tax-payer.

Sir, I now come to some of the provisions in the Finance Bill which are rather of a fantastic nature. I refer to the penalty provisions introduced in the Wealth Tax. The honourable Finance Minister is reported to have said on several occasions that we must deal with the tax evade- very sternly and that the property of the tax-evader ought to be confiscated. We must come down on the tax evader like a ton of bricks, he said. May I point out that if the man is accused as being tax evader, then let him be proved to be a tax evader in a court of law. How can we call somebody as a tax evader unless a competent court, a competent authority passes a judgment against him? It has been said that it will be very difficult to prove mala fide intentions in this respect in a court of law. So many things are difficult to be done. Every criminal is difficult to be proved criminal. And because it is difficult to prove a crime do we leave the judgment in the hands of a police We still have to prove that officer? the crime has been committed. Take the serious crime, murder, for instance. It has got to be proved even though it is difficult to be proved. Similarly, here when the provisions have been made so stringent even the property of the assessee may be confiscated and on top of that he may have to pay something more from his pocket, it is very essential that he has recourse to the processes

of law and is not left to the mercy The assessing officer. of the officer is a very strange tax -creature indeed being a prosecuter, a judge and the executioner, all rolled Sir, may I point out that giving such wide powers in the hands of the tax officer would not be in the interest of justice and fair ply?

Another provision of the Finance Bill is regarding payment of amounts above Rs. 2,500 by cheques Here we have a very amazing situation on our hand that a currency note which is a symbol of sovereignty of any country is sought to be dethroned. And what takes its place? cheque of a commercial bank. Does the Government also propose guarantee that all cheques, whether guaranteed by the banks or not, are going to be paid out by them? What happens if a bank suddenly closes its doors and people, with cheques issued by the bank or issued by other people on that bank, find that they cannot get their money? Who is going to be responsible for such a situation? intention behind this provision is laudable indeed. I have every sympathy with the intention which is to catch the tax evader somehow. But may I respectfully point out, Sir, that the tax evader is not going to caught by such measures? All that is going to happen is that there will be a lot of difficulty and lot of harassment in regular business channels.

Then the question of proof that the payment has been made out by crossed cheque is a very difficult question. It can be proved that the payment was made by cheque but not whether it was crossed or not. The effort and the time that will be taken at levels, at the level of banks, assessee and the Income-tax officer in finding out whether the cheques were really crossed or not will be so huge that it will simply not be worth while.

I now come to question of spouse allowance which has been withdrawn by the hon'ble Finance Minister this year. I should have thought that the women of upper middle class or middle class who are sitting idle most of

the time at home, if they are encouraged to work and earn, it will be in the national interest. Unfortunately they are being discouraged.

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As regards tax on registered firms, if several people combine and form a co-operative it is considered a very laudable action. But if two or three people combine and form a registered firm they are penalised by extra taxation. This does not seem to be fair.

Rates of wealth tax have again been increased this year and the plea of assessees that there ought to be ceiling on total tax paid by way of income-tax and wealth tax as a percentage of income has been ignored by the hon'ble Minister. There have been instances where more than hundred per cent. of the income has to be paid out by way of taxes. This seems patently unfair. But nothing has been done about it.

Regarding the penal provisions in the Income-tax Act, unfortunately a situation exists where difference of opinion between the assessee and the Income Tax Officer is going to penaassessee extremely

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4 P.M. severely. Sir, in a society of intelligent men, differences of opinion must be there. Ours is not a society of morons. Ours is not a society of conformists. But according to the provisions of the Act, as they now stand, an assessee must be a sort of mind-reader. He must know the mind of the Income tax Officer. There may be a number of cases where the assessee can have very valid reasons for differing from the assessing officer on many questions. Unfortunately, instead of going into the intentions, whether the assessee had the intention to cheat the Government or not, all that is going to be done is that mathematical formula is going to be 'applied for finding out whether he is a tax evader, a sort of criminal or not.

Then there is a provision regarding assessments to be completed within two years' time instead of vears as at present. May I point out, Sir, that a provision like this alone is not going to solve the problem. It ₇289

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has been the experience of assessees all over India that assessment proceedings are started only just a few days before the case is going to be time-barred. Whether it is two years or four years, it is not going to make any difference unless the assessment machinery is strengthened and the tax officers are enabled to give assessee ample opportunity to state his case before the assessment is actually done. Whether it is two vears or four years, if the proceedings are going to be started only a few days before the case is going to be timebarred and an ex parte assessment is going to be made, then that provision is not going to help either the Government of the assessee?

Then, Sir, there is a clause regarding deduction of tax at source from interestment payments and payment of tax to the Exchequer within a certain period of time. The deduction of tax at source from interest is already causing a lot of hardship in actual practice and cases of hardship have been brought to the notice of Finance Ministry. It is high that this provision is completely with-Here again very stringent penalties have been provided and it is very necessary that some should be evolved so that injustice is not done in any case.

Then, Sir, there is a provision regarding payments to relatives associates on grounds of reasonableness. Now, we shall have an Incometax Officer sitting in judgment over what is just and proper and what is reasonable, in all sorts of cases. know, Sir, that business and industry are becoming so complicated that even businessmen in one field do not venture to pass judgment on whether an item of expenditure is reasonable or not in another field. For instance, a pass any judgment over whether an expenditure in a steel mill is reasonable or not. But we are going find that an Income-tax Officer, with very little actual experience business, would be sitting in judgment over all sorts of businesses, whether it is plantation or textile mill or steel mill or a trading concern. And another thing is, he would have the advantage of hind-sight. To-day an item of expenditure may seem reasonable from all angles to a businessman. But after all, he is not infallible. It may be proved later that he was wrong. But it would only be an error of judgment. But it would be very easy for the Income-tax Officer to say "Your expenditure is proved to be unreasonable by later events." That would not be just or fair.

In conclusion, may I say that the hon. Finance Minister could easily have given a fillip to the economy by giving more relief to the consumers and to trade and industry? situation of recession that is now prevailing in the country demands more tax reliefs at the hands of the Government and I appeal to the hon. Finance Minister to look into question. Thank you.

SHRI A. P. CHATTERJEE (West Bengal): Mr. Vice-Chairman, Sir, the Finance Bill taken with the Budget, in spite of the rather lavish comiums-I say 'rather lavish' encomiums—on it by Mr. Dahvabhai Patel of the Swatantra Party, makes a dismal reading. Mr. Morarji Desai, the hon. Finance Minister, has himself said in his Budget speech that economics is a dismal subject. Mr. Vice-Chairman, that is not merely an ornament as far as the capitalist economy is concerned, and certainly in a country like India, where though we are crying hoarse for a socialistic pattern of society, we are leagues away from socialism, economics is certainly dismal subject. Planning has been textile men would never be able to shelved from year to year and the

plugging of the loopholes in the Indian economy is being done by the Finance Minister, sometimes cleverly and sometimes a little too unwisely, all this certainly would raise in our minds a dismal picture of the economic condition of our country.

Mr. Vice-Chairman, Sir, as far as this Budget is concerned, it is nothing but a kind of temporising and I must say that if you read the Budget speech of the hon. Finance Minister, you will find an admission also to that effect-admission not in so many terms, but an admission to this extent at least that nothing can be expected from him as far as this year's Budget is concerned. And he has tried to plug the loopholes by certain kinds of taxes and those taxes again fall heavily on the lower middle class, the working classes and the toiling peasants. As far as planning is concerned, the only way. Mr. Vice-Chairman, by which our economy could be made to look up is to see that our country really developed along the road to industrialisation, along the road to creation of the public sector and creation of co-opertive sectors in agriculture. But it is quite evident that nothing is to be seen here of planning, nothing is to be seen here of any resuscitation of the agricultural economy, and it is all being left to the free play of the anarchic market forces. As far as planning is concerned—the only way in which our economy could have been made to look a little healthierthat planning has been scuttled. Instead of Five-Year Plans, we are having year-by-year planning. And all kinds of excuses are being But the one reason which is there for scuttling this Fourth Five Year Plan is very cleverly shielded from us and it is this that prodded the Minister here into devaluing the rupee—the Bell Commission Report. That very gentleman, Mr. Bell, will have given this advice to our Government "Do not go in for Five Year Plans, go in year-by-year plans; it is only way you can get aid from the International Monetary Fund or from us." Therefore what the master says the Government has to obey and the Government is obeying by putting forth every year a kind of shoddy and miserable yearly plan and that yearly plan is nothing but putting some development projects in action somewhere and then again not doing that properly.

M. Vice-Chairman, Sir. as far as this Budget is concerned, we find a budgetary provision for external assistance. It is said that foreign assistance will be in the region of Rs. 775 crores and the public debt is placed at Rs. 300 crores. That is to say, the total debt into which Government is running comes about Rs. 1,075 crores, Rs. 300 crores to be raised in India and Rs. crores by way of foreign loans. But it does not end there. As far as the rupee accruals from PL 480 are concerned, that is also a kind of loan and it is said that Rs. 269 crores are expected from that source. Now look at this huge amount of loans which you are getting from foreign sources. If you leave aside the public debt which the Government is going to even then the debt from foreign countries is to the tune of about Rs. 1 thousand crores. You are incurring this debt and how are you spending the money which you are getting by contracting such a huge debt at the hands of the foreigners? Look at the administrative expenditure which the Government of India is incurring or proposes to incur for the 1968-69. Looking at the administrative expenditure, we find that Government is not only a bankrupt Government as far as economy is concerned; this Government is spending recklessly on uneconomic and unproductive things. Look at the administrative expenditure on police alone. Our country is a country which is heavily in debt. Even the service charges come to hundreds of crores of rupees per year. For such a country as this for police alone the Budget of 1968-69 has allocated R's-62.48 crores. You will again see that this expenditure on police account has [Shri A. P. Chatterjee]

been increasing by leaps and bounds since 1961-62. Whereas in 1961-62 the expenditure on police was Rs. 18.76 crores, in 1968-69 the expenditure is Rs. 62.48 crores. There is a kind of explanation also "What can we do? We have to spend so much money on the police because the Central Reserve Police and the Border Security Force are there and we have to spend extra amounts on these Forces." Who does not know that the Central Reserve Police and the Boarder Security Forces are not used for the purposes for which they were first raised? They are always used for the purpose of putting down people's movements everywhere. The Border Security Forces are not seen on the borders, they are not meant, nor are they expected to see that our borders are safe but the Border Security Forces with their rifles and ,202 bullets which killing are used only for enemies often let loose among ordinary defenceless citizens when they cry for food or cry 1or better amenities. Now the point 13 that these police forces are used by Central Government merely as punitive forces to put down people's movements and popular movements. Because of this we have to allocate Rs. 62.48 crores in the Budget. Then if you look at 1961-62, the allocation as far as the police is concerned Rs. 18.76 crores and now it is Rs. 62.48 crores. Now what is the percentage increase? Well, I should say that perhaps it is four times what we used to spend in 1961-62. Now why are we spending four times on the police? We are spending four times on the police because our Government is not only economically bankrupt, as I have said, but it is also politically bankrupt. Therefore it needs such a strong public force in order to put down popular movements. Mr. Vice-Chairman where the police is actually police needed, we do not find the there. We are pending this amount on the police every year. Even last year the allocation was Rs. 61.47 crores. Who does not know that communal riots were extreme and acute in different parts of the country? But. the police did not come in handy for use in quelling those communal riots. Therefore what are these police forces for? Why should the taxpaye. compelled to pay for a police force which beats up honest citizens when they are peacefully demonstrating for their rights and which cannot protect the ordinary citizens from anti-social elements whom sometimes Mr. Yajee may lead or may not lead? The point is that when the anti-social elements are on the rampage, the police does not come forward. Yet we have to spend so much money on the police. I say this because our economy based on foreign loans. I have shown from this Budget itself that more than Rs. 700 crores you get as assistance direct and about Rs. 300 crores from the P. L. 480 funds and out of this you spend Rs. 62.48 crores on the police, and the police do not do anything when they are expected to do something. You are taking so much money from foreign sources and most of them are American loans and when they give them they give with strings. They are good banias when banias give you money have their money's worth. If Shylock gives you some loan, has does take the amount back. He wants a pound of flesh along with blood. This pound of flesh along with blood they are taking. The other day . . .

SHRI LOKANATH MISRA (Orissa): Can I enquire where free money is available? In which country free money is available?

SHRI A. P. CHATTERJEE: We know that when India has been trading with the Socialist countries, balance of payments never against India but when we trade with the capitalists, the balance of payment always goes against India? Why? We know the reason. When we trade with capitalists like the Americans, they always take our agricultural goods and raw materials because they want to make our country a raw material base. They never want to take our engineering goods. Even today it has found out who take our engineering goods and who do not take. It is found that certain Socialist countries are willing to take the engineering goods from us. Certain other countries also do take. As far as the concerned. developed countries are they insist upon raw materials only from us because they know that if they take the engineering goods from us, that will be boosting our real basic economy and that they do not want to do. Who does not know that when there was the question of exploration for oil in Cambay, the Americans or the so-called oil experts came said bountly: 'There is no oil at all to be available in India' but when the Soviet economic experts came did not take much time to find out that there was great oil resource at Cambay but then our economy is so much tied to the apron-strings of the American imperialists that to these very Americans who tried to kill our oil resources by saying that we have no oil resource, we are giving extraction rights. We are going to with an enter into an agreement American company so that they extract the oil resources and they a lions share out of our mineral deposits. That is only, by the way, to show how these capitalist countries want to get the pound of flesh along with the blood in exchange for the loan they are giving. You know that we are boosting up this Budget with the foreign loans and I have shown how we are spending these amounts on the police. We are spending on the military every year more than Rs. 1,000 crores but actually what is it for? It is merely for administraand replacement tive purpose stores. A Defence Budget should not be merely for administrative purpose and for replacement of stores.

SHRI C. D. PANDE (Uttar Pradesh): He is making out that all the Rs. 1,000 crores is for replacing stores. He should know that this for maintenance of the army and the defence that is made necessary by his Party because China is on our border.

SHRI A. P. CHATTERJEE: We know all the shoddy arguments. We know what is meant by replacement of stores. Replacement does not mean anything but the purchasing of military hardware from the capitalist sources. The modern imperialist law is that they are mainly basing their economy on the armament industries. The imperialist economy is based on the a mament industries these days. The dynamics of the armament industry is this that the armament magnates produce the arms and the dynamics of armament production requires these magnates to have the ments which they have sold some years before to be replaced every three years by new armaments. That is the dynamics of armament production and that is why the armament magnates keep a stranglehold on the economy of the developing countries. They sell military hardware today, say in 1968 to a developing country like India and they see to it that these are replaced in 1972 by again purchasing them from the same armament magnates. In this way they sell their own goods. The armament industries are kept going in this fashion but the Budgets of the developing countries become poorer by that fact. So Rs. 1,000 crores go for administrative expenditure and replacement of stores as far as the military is concerned. Is our economy an economy of that viable kind in which we can afford to spend so big an amount on mere replacement of stores and ministrative expenditure as far as defence is concerned? But we are spending Rs. 1.000 crores on the military and why? We are doing it because to put it bluntly, our masters are interested in keeping the same military tension in this sub-continent. will set up bases in Pakistan counter-bases in India and they will follow their old plan of making Asians fight the Asians. In this way they will sell arms to Pakistan, they will sell to India and in that way create disharmony in the economies of both the neighbours. When there. is a question of the U.S. building up

[Shri A. P. Chatterjee]

bases in Pakistan, we often turn our blind eye to the fact of what the American imperialists are doing in India itself. They are also creating rather secret or open bases here. Who does not know the ramifications the C.I.A. here in India. Here on the floor of this House there was a great debate on the question of the CI.A. activities and there were allegations that the C.I.A. has infiltrated into the administrative apparatus of the Ministry itself. I know that the allegations were denied but when we said from the Opposition, let there be a Parliamentary probe body to find out what the American imperialists are doing here, that was not accepted. That was not accepted, perhaps because such an inquiry if set up, would bring before the public many a skeleton from the cupboard. So therefore, in order to shield those skeletons, order to keep those skeltons away from the eyes of the public, well, it was not done. But the point is this. It is no use merely blaming your sister country, a neighbour country, because the Americans are setting military bases there. The Americans are also militaring our economy, and if we are to save our economy from collapse, if we are to resuscitate our economy on a real planned socialistic basis-of course I will give a demurer here; it is not possible to have a so-Government cialistic basis from a which is to the core capitalist well, they may cry 'socialism' at every stage of their activities; well, they may say that they are trying to build up a socialistic pattern; of course they have not the courage to say that they are building socialism, because then they will be caught, and therefore this Government always says they are building a socialistic pattern. And when you say "socialistic pattern" cortainly it is not socialism because if you are for socialism what prevented you from saying that you complete socialism? So, for when you say "socialistic pattern", it is certainly not socialism.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We are dealing with the Finance Bill, not the Appropriation Bill.

SHRI C. D. PANDE: It is not communism.

SHRI A. P. CHATTERJEE: Mr. Vice-Chairman, Sir, the Finance Bill is certainly being discussed, but the Finance Bill is based upon the Budget that has been placed before the nation by the Finance Ministry, Finance Bill is there in order to plug the loopholes in the economy. If the Finance Bill has been put forth it is in order to get some more revenue from the people, some more incometax, something more on Estate Duty. more this. something on something more on that, in order that we may get revenues. But the fundamentals of the Finance Bill are to be found in the Budget itself, the fundamentals of the Indian economy. That is why all these things are absolutely relevant, because you are trying to get money from the people by this Finance Bill.

SHRI LOKANATH MISRA: It is the outcome of the Budget.

SHRI A. P. CHATTERJEE: It is the outcome of the Budget. So therefore it is no use saying. Mr. Pande and Mr. Abid Ali, who both are of the American lobby...

(Interruptions)

SHRI C. D. PANDE: Worse is your China lobby.

SHRI A. P. CHATTERJEE:... They naturally get a little uneasy whenever there is a censure of the American imperialists. It is a little uneasy for them whenever there is a censure of the American interests.

SHRI C. D. PANDE: We have known you very well.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now you have exhausted your time.

SHRI A. P. CHATTERJEE: Mr. Vice-Chairman, I can assure them that their jumpings and shoutings are being noted in appropriate quarters. (Interruptions). Their jumpings and shoutings are noted in appropriate quarters.

Finance

SHRI C. D. PANDE: We ignore you.

SHRI A. P. CHATTERJEE: That is all right. So let them keep within doors a little. We know who is in whose lobby, and therefore let the American lobby keep quiet a little. Let them not listen always to their masters voice and let them listen to the voice of the wise a little . . .

SHRI C. D. PANDE: You do not deserve even a scorn from us. We know what you are. Chinese agents should go away from this House.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Order, order.

SHRI A. P. CHATTERJEE: I am just finishing, Sir, but when the American owls begin to shout, well, naturally we are put astray a little. I am not calling them owls and, moreover, in classical mythology owl is the symbol of a wise man.

Now, Mr. Vice-Chairman, that is why I am saying that, as far as our economy is concerned, that economy is an economy based on foreign loans, and an economy in which you are spending huge amounts on police, on unproductive expenditure, an economy in which you have given the go-by to planning, where you are living from hand to mouth, where you are talking about yearly planning and you have scuttled and given up the Five-Year Plans. . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You are repeating.

SHRI A. P. CHATTERJEE: I am just summarising, not repeating.

And why is it so? It is at the instance of the Government's monitors who sit outside the country, and these monitors do not want our economy to develop, do not want the Five-Year Plans to be properly formulated and properly put through.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

SHRI A. P. CHATTERJEE: Therefore, Mr. Vice-Chairman, Sir, as far as this Finance Bill is concerned, it is a Bill showing a dismal picture of the economy. I am quoting the Deputy Prime Minister himself. He says economics is a dismal subject. He otherwise means that this Finance Bill and the Budget which is placed before the country are a dismal picture, and I have tried to show in my own way why it does make a dismal picture, why actually he has brought India to this dismal state. This is all.

SHRI ABID ALI (Maharashtra): Sir, the hon. Member who has just spoken, I will come to his points later. To begin with I may record my strong protest with regard to his statement about the American lobby. And he has taken my name...

SHRI A. P. CHATTERJEE: The hands are the hands of Esau, but the voice is the voice of Jacob, it is the voice of Washington.

SHRI ABID ALI: I wish all this is noted. I will see on the basis of all this if I can make out a point of privilege. I know that this is not the proper time. I am mentioning it here so that the matter could go before the Committee of Privileges, and I will call upon this hon. Member to prove his statement, and I am sure that he will have to apologise (Interruptions) or suffer (Interruptions). He has been going beyond limits.

हिन्दुस्तानी में कहते हैं कि चोर खुद पुलिस को डंडा मारने ग्राप

SHRI A. P. CHATTERJEE: What Mr. Abid Ali says fits him most. He is

[Shri A. P. Chatterjee] a person who is beyond all sense of decorum. He is a person who does not observe any sense of decency, and he is a person who always jumps up at the bidding of his masters.

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Let him go on. You must have the patience to hear now.

श्री शील भद्र याजी (हिंदर) : उन्हों हहा है कि चो की दाढ़ी में तिन

श्री प्राविद श्रली: चंि की दाढ़ी में तिन कि तिली बात ्र छंटी चीज होती है।

(Interruptions).

I am addressing you and making mention of the fact. . .

SHRI A. P. CHATTERJEE: We know who are the CIA agents.

SHRI ABID ALI: I was addressing you and making mention of the fact that did not utter a word when the hon. Member was speaking. Now it is his turn to please listen to me. (Interruptions) I said that I will come to him subsequently. For the time being. . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Order, order, no interruptions please.

SHRI ABID ALI: To begin with I may mention that I would request the hon. Finance Minister to kindly look to the points I had raised on the occasion of the last Finance Bill, or Budget discussion here—some points I had mentioned. I hope these did receive consideration, small points, though. I can understand, Sir, scarcity of food and for that people have to suffer to some extent. I have had

to put up with it. But in small things like post cards, in the purchase of post cards, why should there be a queue of twenty persons for purchasing post cards or postage stamps from the post office or in handing over money orders at the post office counter? After the payment of wages in any industrial area a queue of sixty or seventy or eighty persons has to be formed because they have to hand over their money orders to the post office at the money order counter. Such a queue has to be formed for purchase of platform tickets. So, for such things at least there should immediate to and prompt action. I know that their efficiency is thwarted because of the friends sitting opposite. But Government should refuse to be bullied in such matters, and should do their duty. While doing all good to the employees appropriate steps should be taken to see that the standard of efficiency is maintained and the deteriorating position checked. Then about food, I say that wheat should be supplied at a reasonable price without difficulty. How is that in India one has to pay about half a days wage for purchasing a kilogramme of wheat whereas even in costlier cities in the world some ten or fifteen minutes' wage can purchase a very good loaf of bread weighing a kilogramme? It is therefore necessary to look to these matters and should be taken to reduce the prices of these essential commodities.

And then our family planning programme is not receiving proper attention. Though within the last few months some action is being taken very much, more has to be done.

SHRI B. D. KHOBARAGADE (Maharashtra): What should be done about it?

SHRI ABID ALI: Very much more has got to be done. The programme of family planning that has been taken up has to succeed and all that is necessary for its success should be done.

Then there are the text-books. These recalcitrant elements in the country are able to take away our youths for undesirable ways and activities and one of the reasons for this is that we have not been able to give proper text-books to our students.

AN HON. MEMBER: Perhaps they are not attracted by your ways.

SHRI ABID ALI: They are very much attracted by us. A large number of them are essentially with us. Otherwise there would have been complete chaos in the country. I was saying that our text-books should be such as to make the students real patriots. In this country every citizen has certain valuable rights and we have a democratic system. We should tell the students and young people all that has been good in the past and they should learn to love the country and value public property. Other_ wise, why should there be this burning of trams and this burning of railway wagons and the destruction of government property? They have to be taught that they have certain duties and it is also their right to throw away the government that they do not Any government that don't want they can throw away. They have the right to change it.

SHRI B. D. KHOBARAGADE: And you can throw away a Government by the use of the President's power.

SHRI ABID ALI: I will come to that. Our people should see the folly of burning government property, of destroying public property which all actually belong to them. They have to be taught that they can change the Government by the use of their vote. We have decided to use the vote and not the sword. It is not the sword that is to be used but the vote should be used. We should tell them all that and, of course, Government property should be protected at all times whatever may be the Government. Public property should be protected under all circumstances. Burning public property would be harming themselves and harming the country and that is what the friends opposite want because it is in their interest. Friends opposite want to create chaos in the country, whatever may happen to the country and its people. (Interruptions) Kindly let my hon, friends listen. We have so much tolerance and they have so-much energy that they have abused us. Now it is my time and let me rebut some of their arguments. They have said so many things against me and let me say at least a few words in defence. them learn decency and let them learn parliamentary behaviour at least here.

I was saying that there should be proper text-books which teach the young to keep the nation supreme. They should know that the nation is supreme in every respect and under all circumstances. National integration, security of the country, democracy and so on, come subsequently. Socialism was adopted by Parliament as the goal of the country and it should be achieved at the earliest possible opportunity. All these things should be taught through our text-books.

(Interruptions)

What is all this? Please listen to me. I am not afraid of interruptions. If you will kindly give me, Sir, sufficient time I am prepared to sit down whenever my hon. friends opposite stand up. Otherwise these interruptions would be taking away much of my time.

SHRI A. P. CHATTERJEE: I am asking questions of a wise man.

SHRI ABID ALI: According to Mao wisdom is the monopoly of the Chinese and their agents here seem to think also that they have a monopoly of all wisdom.

SHRI A. P. CHATTERJEE: Take wisdom from Washington.

SHRI ABID ALI: I shall never be a traitor. Who were supporting the

[Shri Abid Ali]

Americans and the British? These friends here were supporters America and Britain. What happened in 1940 and 1942? They were supporting the Allies, the British and the Americans. I never did it. When we were fighting the British, these friends were supporting the Britishers.

SHRI A. P. CHATTERJEE: Sir, on a point of order. Is it relevant to the Finance Bill?

SHRI ABID ALI: Yes, very much.

VICE-CHAIRMAN AKBAR ALI KHAN): You provoked him. Now, Mr. Abid Ali, you don't listen to him. You go on.

SHRI ABID ALI: But, Sir, I do not have any device with which to plug my hearing against such things. I say when the Allies were there and Russia joined the Allies then suddenly, these friends over there the imperialist war became a people's war. We never did that sort of a thing. They were the people who behaved as traitors to the country and they opposed all that we were standing for when we were fighting to achieve our national freedom. Was it not a fact? Can they deny that? Can they deny that they called that-great son of India-Subhash Chandra Bose—dog of Tojo? When he was coming here with army of liberation they called him the dog of Tojo. Can they deny it? And they come and tell me that I am a supporter of the Americans and the British. There cannot be a more untrue thing said than that. I will not say anything more now.

This country has made great substantial progress and I congratulate the Finance Minister for having the courage to produce such a Budget as this. Whatever the opponents may say the country has been making progress and it will go on making progress under the leadership that it now My request to the Government is this. Please refuse to be bullied. It is unfortunate that in our democratic

system today we have so much toleration that even enemies of the country are being given so much accommodation. They should not be given so much accommodation. You see how even people who should be taken to Connaught Circus and hanged being tolerated.

SHRI A. P. CHATTERJEE: Do it now.

SHRI ABID ALI: I was speaking of traitors. If he is a traitor let nim say so. I am not naming him. I say Government is giving such people so much accommodation.

SHRI A. P. CHATTERJEE: I treat the words of a C.I.A. agent with the utmost contempt.

SHRI ABID ALI: I support demand for an investigation.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You come to the Finance Bill now.

SHRI ABID ALI: Of course, I am on the Bill, Sir. I say that a body should be appointed to go into details of what funds are coming to the various parties in this country Not from foreign countries. should they enquire into what funds are coming from CIA but they should enquire into what funds are coming from foreign countries to the Communist Party of India also and then the Marxist Party would be pletely exposed. Is it not a fact that a Communist country has presented a first class printing press to the Communist Party, the press that brought for the exhibition here? is it not a fact that that press is now doing job work and supplying that to the Communist Embassies? request the Finance Minister to kindly take note of it and make investigations with regard to the funds which that press is receiving from the Communist Embassies here? They print much 1000 pamphlets and bill for more work which would otherwise bring . . .

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SHRI A. P. CHATTERJEE: On a point of order, Sir.

SHRI ABID ALI: It is welcome, if it is a point of order, and I sit down.

SHRI A. P. CHATTERJEE: Mr. Vice. Chairman, we all know that often on the floor of the Assembly-I am not talking of any person here-many stupid things may be said.

SHRI ABID ALI: What is the point of order?

SHRI A. P. CHATTERJEE: But as far as Communist Embassies are concerned there are Embassies Communist countries in our country. Can any Member of Parliament refer Communist Embassies paying money to a press of a particular party? Is it to be allowed? Is it in order?

SHRI ABID ALI: Of course, it is.

SHRI A. P. CHATTERJEE: If it is not in order, Sir, you will kindly pass orders to expunge that part of his speech

SHRI ABID ALI: There is no point of order.

SHRI A. P. CHATTERJEE: Such things should not be allowed to be said here because our Government has ambassadorial and diplomatic relations with these Communist bassies and these Communist Embassies should not be thus mentioned and criticised in the House.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I think Embassy should be referred to You said that some money comes from some countries and he is saying that the enquiry should be made about all the countries.

SHRI ABID ALI: That is all right. Thank you, Sir. I am giving some hint to the hon. Deputy Prime Minister to kindly take note of this particular item and find out how and what

funds from foreign countries are coming into the coffers of the Communist Party here.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Now, next point please.

SHRI ABID ALI: Now he nas mentioned about oil extraction and giving concession to America all that. I do not want any concession to be given to any foreign country but till the time we are not able to have complete know-how have to take guidance, help, assistance and aid from all friendly countries, maybe Russia, maybe Poland, maybe maybe Czechoslavakia, America, maybe U.K. maybe any country.

SHRI A. P. CHATTERJEE: Sip some water; you have spoken a lot.

SHRI ABID ALI: Thank you very much. At least I am entitled to take water but these friends get nothing but honey and milk with the help of the foreign embassies.

SHRI A. G. KULKARNI rashtra): Sir, I am very happy that Mr. Chatterjee has got sympathy for his friend in this respect.

SHRI ABID ALI: I do not want it. There is always danger in it. Please be careful; anything coming from the Communists is poison. Never welcome anything from them. Poison is always to be kept away.

What about those who are in league with foreign countries and who help them to take over our land? How much has the Communist Party of India, particularly of the brand which the hon. Member belongs, done to help China? He forgets that. We only want the Americans to come and help us in this oil extraction. Even to that he objects but that can happen only in this country. I wish some time this great Government of ours will realise to what extent these people are a danger to the country. The Government should put them in

[Shri Abid Ali] their proper place whatever may be the sympathy of some foreign Communist countries towards them.

SHRI K. P. SUBRAMANIA MENON (Kerala): You have put us so many times.

SHRI ABID ALI: All good things have to be repeated and repeated so that the hon. Prime Minister and her colleagues would realise the extent of the danger involved.

SHRI K. P. SUBRAMANIA MENON: It has been done so many times, I said.

SHRI ABID ALI: Of course it has to be done every morning, evening and every might to make them feel that something very dangerous is happening in this country because of the way these friends have sympathy for these enemy countries. They are not only having sympathy but they are just stooges particularly of China. Just see how many photo graphs are being exhibited in Kerala and now it has come to Bihar. Now I ask Sir, through you, the hon. Deputy Prime Minister; can he tell me one country in the world that will tolerate traitors to this extent? Mao's photograph is paraded; processions are carried on with Mao's portrait. Can he mention any instance in any part of the world, not necessarily now, but at any time, when traitors are tolerated to this extent? I would like to point out to the hon. Deputy Prime Minister that by this sort of things the country is being weaken-All that the Congress has done for the country, the services it has rendered for generations will all be washed away. Whatever good words or praise history may have for the Congress organisation will all washed away and there will be only his black marks and people will say: her was a good organisation under the great leadership of Mahatma Gandhi which won freedom for the country but those who succeeded him subsequently and in whose hands the country gave the reins of Government misbehaved and misbehaved to this extent that nothing out chans resulted and traitors flourished in the land.

Now all the time they talk of the united fronts and abuse the Congress for having broken the united front here and the united front there and then the hon. Home Minister has to explain and convince that we have not done it. On the one hand the Jana Sangh comes and abuses the Congress saying that the Congress is giving help to the Communists. The Swatantra Party also says that the Congress Government is tolerating the Communists. But when it comes to the question of seizing power-although all the time they say that the Congress is hungry for power-they go and join the Communists. When I joined the Congress in 1921, I came into the Congress to earn freedom for the country and to suffer for that purpose. Ι thought even in my dreams that India will become independent during my life time and I will get the fruits of freedom. I never joined the Congress for that. But these people who are fighting us, who want to defeat us, they are only anxious to power from us. Whether it is Jana Sangh or the Swatantra Party, they shout at us that we are tolerating the Communists but when opportunity comes they join with the Communists and even make them Ministers.

DR. BHAJ MAHAVIR (Delhi). As if you have never joined with the Communists.

SHRI ABID ALI: Because they cannot keep themselves together they come here and shout at the Home Minister, they come and shout at the Central Government and say we are breaking them up. When the Madhya Pradesh Chief Minister wanted to

come to us, we said we do not want you. And then they went and had a compromise among themselves. If we had taken him today the Madhya Pradesh Government would have collapsed. They should thank us refusing to give any quarter to the Madhya Pradesh Chief Minister. the case of West Bengal the Chief Minister himself said that the Communist Party was behaving like traitors. It was his statement and tne Chief Minister was not selected by us. The Chief Minister, Mr. Mukerjee, was elected by them and it was he who gave them a certificate that they have been behaving as traitors to the country. What can we do far that? And the result was that Government collapsed. It was because of their own making. Why should they be angry with us? My advice to these friends is this. Give up this kind of attitude towards the enemies our country. Come to the people as their friends. Give up your foreign relations of the kind that you are having today. It is very much harmful to the country. It is to the detriment of the country. They are all the time saying CIA, CIA. That is because the Chinese have taught them to go on telling lies, lies and lies and, repeating these lies, the people may start believing them. That is why I want this CIA matter to be enquired into. Sir, I am repeating. I want an enquiry into all the funds coming from foreign sources for any party. Let the whole thing be out. If the Congressmen are taking money they should also be punished. I want that.

SHRI A. P. CHATTERJEE: For once you are sane.

SHRI ABID ALI: I am always. Whenever this question comes up, I say the same. Have a full-fledged encuiry and these friends will have to thank themselves for having raised this issue.

THE VICE- CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

श्री शीलभद्र याजी : माननीय वाइम चेयरमैन महोदय, मैं इस वित्त विधेयक की ताईद करता हूं श्रीर ताईद करते हुए मैं श्रापको यह स्मरण दिलाना चाहता हूं कि जब जब कर वृद्धि की बात श्राई है—— मैंने उम रोज एप्रोप्रिएशन बिल पर भी कहा था—देश भक्त होने के नाते मैंने उमका समर्थन किया है क्योंकि मै यह उचित नहीं समझता कि दूसरे देशों से कर्ज लिया जाय। यदि देश को तरक्की करनी है श्रीर विकास करना है—तो हमें श्रपने देशवासियों से, चाहे वे गरीब हों या श्रमीर—टैंक्स के रूप में धन लेना चाहिए श्रीर इसीलिए मैंने कभी भी किमी कर वृद्धि का विरोध नहीं किया।

ग्राज कम्यनिस्ट पार्टी (मर्क्सिस्ट) के श्री चटर्जी ने कहा कि गवर्नमेंट की जो राजनीतिक पालिसी है वह दिवालिया हो गई है । बहुत उन्होंने मजाक उड़ाया हमारी सरकार का । मजाक तो उनकी पार्टी का होता है, विना पेंदे के लोटे जैसे उनकी पार्टी है वाटर पाट विदाउट बाटम, वैसी उनकी पार्टी है न देश की न विदेश की। ठीक, है उन्होंने कहा कि ग्रमरीका से कर्ज नहीं लेना चाहिए। देश मे कितना विकास का काम हो रहा है । उस विकास के काम के लिए, योजना के लिए, प्लानिंग के लिए, परिकल्पना के लिए कहाँ से पैसा श्राएगा जब तक हम देशवासियों से नहीं लेंगे । केपिटलिस्ट हैं, पूं जीपित हैं, उनसे ज्यादा लेना चाहिए, लेकिन गरीबों से भी लेना चाहिए, क्योंकि जब हम ग्राजादी की लड़ाई लड़ रहे थे, तो गरीबों से भी कुर्बानी माँगते थे, पैसा माँगते थे । समाजवाद की स्थापना बहुत कठिन काम है ग्रौर यदि इसके लिए हम ग्रमीरों के साथ गरीब जनता से भी, किसानों से भी, मजदूरों से भी कर के रूप में कुछ माँगते हैं, जिससे योजना चलाई जा सके तो हर देशभक्त का, हर समाजवादी का यह फर्ज हो जाता है, कर्त्तव्य हो जाता है कि वह उसका समर्थन करे।

श्री चटर्जी ने बार्डर पुलिस का भी मजाक उडाया ग्रौर कहा कि वह जनता को दबाने के लिए इस्तेमाल होती है । मै नही ममझता कि उनको देश का कुछ इल्म है। ये लोग चीन का साहित्य पढते हे, ग्रलग-ग्रलग देशो का साहित्य पढ़ते है, मगर देश मे क्या हो रहा है, उसको नहीं पढते। ईस्टर्न जोन मे होस्टाइल नागा क्या कर रहे है, होस्टाइल क्की क्या कर रहे है, होस्टाइल मीजो क्या कर रहे है, इनकी पार्टी भी गुरिल्ला बेड्स बनाती है इसको यह नहीं बताते। ये भी सपना देख रहे है, इनकी पार्टी मे भी कुछ इस तरह के लोग है, जो पचन लामा बनने के लिए तैयार है, चीन के चाऊ-माऊ को निमत्रण देना चाहते है। उनकी कार्य-वाहियो का दमन करने के लिए बार्डर पुलिस वहाँ है । हम मणिपुर जाते है, नागालैंड जाते है, वहाँ उमका इस्तेमाल होता है। यह कहना कि बोर्डर सीक्योरिटी फोर्स का इस्ते-माल सरकार कम्युनिस्ट पार्टी के प्रदशन या टीचरों के प्रदर्शनो पर करती है बकवास है-मै जानता हु कि यह अनपार्लियामेटरी वर्ड है, लेकिन ये ऐसी बाते कहते है कि हमको मजबूर होना पड़ता है । इस तरह की बात एक जवाबदेह ग्रादमी को नहीं करनी चाहिए। चाऊ-माऊ के ये इतने भक्त हो गए है कि यह देश और यहाँ की सरकार इनके लिए कुछ है ही नहीं । हमरी सुरक्षा पर जो खर्च होता है, उसका भी ये विरोध कर रहे है।

यह हमारे समाजवाद का मजाक उडा रहे है। एक्सप्लेनेशन देते है कि काँग्रेस गवर्नमेट ने सोशलिस्टिक पैटर्न लिया। काँग्रेस का जो सविधान है, उसको पढ़ने का इन्हें कभी मौका नहीं मिला। उसमें साफ लिखा हुन्ना है। पैटर्न ग्रावड़ी काँग्रेस में हुन्ना, इन्दौर ग्रौर भुवनेश्वर में कई चेंजेज हुए है, जो उनको नहीं मालूम। बोलते गए कि काँग्रेस एक दरख्वास्त लिखने वाली है, जमात जिसे ग्रग्नेजों ने बनाया था,

लेकिन बाद मे उसी ने डोमीनियन स्टेटस गौर कम्प्लीट इडिपेडेस की मॉग की ग्रौर श्राजादीली । कॉग्रेस का सोशलिस्टिक फुल ब्लडेड लिज्म हो गया है, यह उनको पता नही है ग्रौर उलटी सीधी बाते करते रहे कि सोशलिस्टक पेंटर्न है । मै उनको नसीहत देना चाहता हूं कि सरकार जो भी समाज-बादी काम करे, प्लानिंग का काम करे, समाजवाद के इन्टरस्ट मे, देश के इन्टरेस्ट मे--- उनकी पार्टी के जो काम है, वे देश के न होकर दूसरे देश के हो सकते है---यदि वे सचमुत्र दिल से चाहते है कि समाजवाद की स्थापना हो ग्रौर प्लान्ड तरीके से देश की तरक्की हो, तो कॉग्रेस गवर्नमेट योजना के लिए, कर बढाने के लिए, सेना पर खर्च करने के लिए, बोर्डर पर सीक्योरिटी फोर्स के लिए जो भी प्रस्ताव रखती ह, उनका समर्थन करना चाहिए, उसकी ताईद करनी चाहिए । यही देश-भिक्त का तकाजा है । ये कामरेड पढे लिखे ग्रादमी है, कभी-कभी वहक जाते है, उनको ज्यादा ठीक करना चाहता ह नौजवान ग्रादमी है, सुधर सकते है, देश की तरफ आ सकते हैं इनिल हमारा हक है उनसे कलने का कि ग्रंपनी पार्टी की चाऊ-माऊ के फेर से वचाए । सीधे समाजवाद की स्थापना चाहते हैं, ता इस गवर्नभेट को सपोर्ट करे नहीं तो गाय माता का जानवर का, हैवान का चक्कर चलेगा, राइट रिएक्शन बढ़ेगा, जिस तरह से श्राप लंग विदेश मे हिटलर को लाए, मुसोलिनी को लाए। भै इस बात को बरावर दोहराता ह। पी० एस० पी०, एस० एस० पी०, सी० पी० ग्राई० लेफ्ट सी० पी० ग्राई० राइट, तीन कनौजिए, तेरह चुन्हे बनाये हुए है हर एक ग्रापने को समाजवादो कहता है। सब इकट्ठ हों, काँग्रेस को गाली न दे, काँग्रेस का समर्थन करे, तभी देश की युनिटी रह सकती है, देश की इज्जत भी बच सकती है, समाजवाद भी रह सकता है । चाऊ-माऊ चाहते हैं, पाकिस्तान चाहता है कि मरकज कमजोर

हो, यह उनकी नोति है उनको नीति में न पड़े। ग्रमी नांच्-चुका मुख्बा है, स्वतंत्र पार्टी, उत्रर जनसंघ, उबर एस० एन० पी० इपसे काम नहीं चलने वाला है । सम्मिलित, मित्रोजती समाजतादी पार्टी बनाइए । काँग्रेन समय के मनाबिक बढ़नी जा रही है, जहाँ तक उभको जाना चाहिए। इसलिए काँग्रेस कमजोर हुई मरकज कमजोर हुन्ना, तो उससे देश का नुकमान होगा। जो हमारे विरोधो दल के लोग हैं, उनको समझना चाहिए कि रंटो ग्रौर मछली खाने के लिए, गड़ी लेने के लिए सिर्फ काँग्रेम को गानियाँ देना कितना अनुचित है । देश को सूरका के जो करोड़ों राया खर्व होता है, वह भी नहीं होना चाहिए ग्रौर सोक्योरिटी फोर्स के लिए जो खर्च होता है, वह भी नहीं होना चाहिए, इस तरह की बातें कहना शोभा नहीं देती। इसलिए उनका इसी में भला है कि कांग्रेस गवर्नमेंट सेन्टर में मजबूत रहे। समाजवादी पार्टियां हैं, उनको विगेस्ट समः जवादी पार्टी कांग्रेस के ग्रन्दर स्राना चाहिए, जिससे स्वतंत्र पार्टी और जो रिएक्शनरी लोग हैं, उनके साथ एक खुलो लड़ाई हो समाजवाद की तब अनता को मालुम होगा, नहीं तो जनता को मालुम नहीं होता कि लड़ाई किस चीज की हो रही है। इस तरह की एप्रोच के अनुसार काम चलेगा, गालो देने से काम नहीं चलेगा कि काग्रेम की बेंकरप्ट पालिसी है पोलीटिकली, फाइनेंशियली । हम भी चाहते हैं, जैसे कम्युनिस्ट पार्टी के सदस्य ने कहा कि विदेश से कर्जनहीं लेना च हिए। दुनिया भर के लोग लेते हैं, हम नहीं लेना चाहते । मैं बराबर फाइनेंम मिनिस्टर साहब की ताईद करता हं कि वे ऐसे स्ट्रांग फाइनेंम मिनिस्टर है कि उन्होंने किसो की परवाह नहीं की स्रौर ऐसे उपाय किए। उनसे गुजारशि है कि श्रमीरों पर ग्रौर कर लगायें।

Finance

जैसे हमारा प्राहिबिशन चल रहा है, उससे पूरा सफल नहीं हो सकता । जो

विदेगी शराब की बोतन स्राती है, उन पर ज्यादा टैक्स लगाना चाहिए । प्राहिबिशन हो मकता है। स्रभी जो प्राहि-बिशन की पालिसी है, वह दुलमुल है, ठीक चल नहीं रही है। इसलिये ज्यादा में ज्यादा शराब के दाम बढ़ायें। कहेंगे कि पैसे के लिये क्या हम लोगों को शराब पिलायेंगे लेकिन पैसे के लिये सब प्रान्तों में पिला ही रहे हैं, पैसे की जरूरत है ग्रीर यह भी कोई भ्रच्छा काम नहीं है कि हम सोवियत च्म संया अमेरिका से भीख मांगने जयं, यों यह तो कांस्टीट्युशन में है कि शराबवन्दी होगी, लेकिन कुछ दिनों तक तो धनी लोगों को पिला कर हम उनसे पैसा लें तो कोई हर्ज नहीं, इमलिये ग्राप ज्यादा से ज्यादा विदेशी शराव के दाम बढायें श्रीर उससे पैसा लायें, जहां कहीं से भी हो पैसा लायें, अपने देश के जो रिमोर्सेज हैं, उनसे पैसा लायें ग्रौर जो बड़े वड़े धनी लोग है उनको खुब टैक्स करना चाहिए। मैंने गत बार भी कहा था कि हमारे फाइनेंस मिनिस्टर श्रौर हमारी सरकार हिम्मत दिखलाये। यह कहा जाता है कि कंट्री में मिक्सेड इकानाभी है, तो वह क्या सदा चलेगा, यह सदा चलने वाली नहीं है, तो ज्यादा से ज्यादा कल-कारखानों का समाजीकरण होना चाहिये, जिससे कि स्राम-दनी हो। मैंने उस दिन भी कहाथा क समाजीकरण होना भौर समाजीकरण करने के बाद भ्रमी की तरह ऐसे स्रादिमियों के हाथ, सुपूर्द नहीं करना चाहिये, बल्कि जो टाटा है, बिङ्ला जी हैं, शन्तिप्रनाद जैन हैं ग्रौर जो सरमायाद र लोग द उनके हाथ में उनको चलाने का काम सुपूर्व करना चाहिये, उनको खुब पैसा दें श्रीर कोई कम्पेनसेशन पेपर बाड वर्गैरह में मत दीजिये, वह उनको बड़ी भ्रच्छी तरह चला मकेंगे श्रीर तब पब्लिक सेक्टर के बारे में किसी को कहने की हिम्मत नहीं पड़ेगी कि यह फेल कर रहा है, यह ऐसा हो रहा, वैसा हो रहा है । वह फेल नहीं होगा और उसमें घाटा भी नहीं होगा जब कि जो बिज नेस

को जानने वाले है, उनके हाथ में देकर उसको चलाये।

(Time bell rings)

तो वाइस चेयरमैन नाहव, जो मरकज की, सेटर की सरकार है, उसे देश के हित मे, देश की ग्राजादी के हित में, समाजवाद के हित मे मजबूत होना है श्रीर इसलिये हर एक देशभक्त का, हर एक हिन्द्स्तानी का, हर एक पालियामेट के मेम्बर का फर्ज है कि वह इस गवर्गमेट को मजबत करे । हमारी सरकार जो दुलमुल नीति पर चल रही है, वह भी ठीक नहीं। श्री श्राबिद ग्रली यह कह रहे थे कि जो एंटी-सोशल एलिमेट है वह चाऊ ग्रौर माअ की फोटो लगाते है, जलुस निकालते हैं, नागालैंड में हास्टाइल्स की परेड होती है भ्रीर हमारी सरकार देखती है। यह कोई सरकार है, लोग हंसते हैं कि यह सरकार है, बड़ी कमजोर सरकार है। खुशी की बात है कि नागालैंड की जो मौजदा सरकार है, वह जो चीन के पक्ष में लोग है, उनसे मुकाबिला करने को तैयार है, हमारी जो नागालैंड की मौजुदा गवर्नेमेट है, वह जरा मजबूती से काम कर रही है। तो केन्द्र में हमारी जो सरकार है, उसका फर्ज है कि यह देखे । जो मौजूदा नागालैड हैं की, मनीपुर की या लिपुरा की गवर्नमेंट है प्रार यह जो श्रासाम की गवर्नमेट है, उनको हम मदद दें यह हमारा फर्ज है । 'जो ईन्टर्न जोन है वह तो ज्वालामुखी पहाड़ पर बैठा हम्रा है, इसको सरकार देखे । "जो हास्टाइल लोग है, जो चीनी एजेट है, जो पाकिस्तानी एजेंट है ग्रीर जो खुराफात कर रहे है, उनमे देश को बचाने के लिये गवर्नमेंट की जो भौजूदा नीति है, जो इलमुल नीति है, जो वीकनीड पालिसी है, उसका परित्याग करना पड़ेगा श्रीर यह कब परित्याग करेगी जब कि इस हाउस मे चारो स्रोर से स्रावाज उटेगी कि सरकार उनका दमन करे।

(Time bell rings)

मैं इस शब्दों के साथ फिर इस वित विश्वेयक का समर्थन करता है।

SHRI B. T. KEMPARAJ (Mysore): Mr. Vice-Chairman, I support this Bill placed before this hon. House and I say that this Finance Bill has got a special feature of its own and it denotes a landmark in the economic structure of the country. Sir, this Bill has cleally made it possible to levy taxes on all sources wherever there is likelihood of accumulation of wealth, and while speaking on this Bill some Members of the opposition have made several serious and untenable remarks which I want to briefly touch as a matter of reply.

Sir, one Member went to the extent of saying that the country is spending about Rs. 1000 crores for the maintenance of the army and difference and that the said amount is spent only for reparing stores. I am sorry to say that he did not understand how the Army has to be maintained and how the borders of our country have to be defended while there are enemies all round. Unfortunately that hon. Member is missing, yet I feel it is my duty to say a few words about his sarcastic remarks made on this Budget.

Sir, this is a Budget thought of in pringing about a socialist pattern of set-up in this country, and the Finance Bill has made it clear as to how the industrial concerns have to be taxed, the companies have to be taxed and the income that is got by several individuals and joint families and other concerns have to be taxed. But one submission I want to make in this con-The taxable income nection is this. of the individual, as suggested by one of our friends, may be made Rs. 6,000 as the minimum because we have been finding it very hard now-a-Rs. 4,000 is very meagre days and even for the bare maintenance of a single soul. If Rs. 4,000 is fixed as the minimum that has to be taxed, then it works hard on the individual.

Therefore, there may be a rise as far as that amount is concerned.

Regarding the co-operative society's income which has been proposed to be taxed, the minimum fixed is Rs. 5,000. It is very clear that the development of co-operatives has to given special impetus and encouragement. When such is the case and when the co-operative movement is in its first stage of development, amount is fixed at Rs. 5,000 as minimum that has to be taxed, then it really works very hard on the co-operative movement and its Therefore, I suggest that Rs. 7,500 may be made as the minimum that can be taxed as far a_s the co-operative society's income is concerned.

Sir, some of the Members have gone to the extent of saying that this is a Finance Bill which is not encouraging the economic structure of the country and that it is going far in taking the country towards getting it indebted, in incurring debts. But I have to say that it is one of the principles of economics that in any country if economic structure has to be improved or has to be stabilised, levy of tax is very important. Levy of tax is one of the features of development of the country. We are today in an industrial revolution as it is. When there are several industries started in the country for the development and progress of the country, finances are necessary, and whenever finances are required, it is permitted under the principles of economics that they have to be raised either within the country or from foreign countries. To say hat because we take loans from foreign countries the country becomes bankrupt and so that has to be discouraged, it is a misconception and misnomer. If any one were to say that whenever a loan is taken from a foreign country for the industries that have to be started or for the development of those that have already been started the country becomes bankrupt, it is not a correct view to take; on the other hand, it is a progressive view for the

country and for its future, to loans within the country and also take loans from foreign countries. when one of the hon. Members that the country is becoming bankrupt by the introduction of this Bill and this Budget, it is not correct. If he were to hold that view, I am nere to say that his statement is not correct and if he has to hold that view, he has to rectify that on this point because whenever loans and deficit Budgets have been there in the country's economic structure they have for the progress and development of the country. This is not the time that we are having a deficit budget in our country. We can see the budgets prepared by several foreign countries which have been progressive economically, socially and industrially. For example, if you were to study the economic structure and development of countries like America and England, then our position, as compared to theirs, would be that we are not in any way backward; and we have no fear in our minds. simple reason is that economic progress always depends upon deficit Budgets and the loans that we raise for the improvement of our socially, economically and industrially. The way in which one of our friends said about this while speaking on the Finance Bill, is like this. It seems to me, that according to him "whatever you earn you please give it to me. I will run your family and see 'That maintained." your family is is to say, "whatever I earn must be given to him by me and he will maintain my family." In that way, he went on speaking. He meant that the expenditure incurred for the maintenance of the police should be cut down and curtailed that the amount spent on defence should be cut down and curtailed. Such being the case, where are we exactly? That point the hon. Member did not consider for a while. If the amount that is spent both on defence as well as on police has to be curtailed, then we no existence here. According to cur

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friend's thinking it is not correct. When he is residing in our country but when he is thinking of elsewhere, it is not true citizenship that should have in our country. The liberty and freedom that he is enjoying in our country at our cost at the cost incurred for the maintenance of border safety by maintaining military as well as police the country for peace and freedom that everyone has to enjoy, they have to be taken very seriously into consideration by every Member of honourable House. But for amount that is spent on the main tenance of these two forces. country would not have been in this position in which it is today. there were attacks on our country, as we know it very well, the Government took the matter very seriously and the boundaries were safeguarded and the citizens of India were saved. Is it not our duty to safeguard our freedom even at the cost of our lives? This question the hon. Member should have considered. But unfortunately, he has not considered it.

Again, he said that there is communalism in the country. If there is communalism and communal strife, they have to be put down and people should be saved. To that extent, things are necessary to be done. Therefore, deterrent punishment as it is contemplated under this Bill is also correct because a person who not pay the taxes according to rules and regulations prevalent under the Bill has to be taken to task. He has to be punished. Why should he evade taxes when he is getting earnings out of industry or business or out undertakings which he is running? When he earns profits he has to pay taxes according to the Act. does not pay the taxes and if he feels that he should not be punished and he should be treated with all courtesy, it is not the case. "Honesty is the best policy," we say. But what prevents us from being honest at least

to ourselves and see that the taxes that are due to the country are paid? If the taxes are not paid, then who else is to pay for the expenditure that is being incurred by the Government every day of the year? How can the Government run? Therefore, the punishment should have been more deterrent than what is thought now. I think this will make every tax-payer realise that it is his duty to pay the taxes. Therefore, I support this Bill and the Bill may kindly be passed unanimously.

SHRI A. G. KULKARNI: Mr. Vice-Chairman, Sir, the Finance Minister in his speech just now referred certain concessions given particularly to the small industries. In this connection. I want to plead with the Finance Minister whether he should not have gone one step further since he has appreciated the role of the smallscale industry. In my speech on the Budget, I have suggested that small-scale industries which are registered as private limited companies should be given a concessional treatment as regards the income slab. There are certain differences among private limited companies whether in the big sector or medium or in the small sector. I had pleaded at that time that whenever a private limited company is formed under the definition of small-scale industry as stipulated by the Government of that should get a concession in income-tax computation, and particularly, the dividend declared should be excluded from the income-tax purview.

In this connection, I want to bring to the notice of the Finance Minister that in this country we have got a large backlog of engineering gradu-There is evidence of recession all round. When we say that the recession should be fought, that industrial activity should be revived and engineering graduates should some employment, there is necessity for some positive encouragement to

these entrepreneurs who are particularly technologically trained. In this connection. as I have already stated, they are not credit-worthy in the Banking Parlance as they ought to have been because they come from middle class families, they get money at exorbitant rates and they must be able to give their supporters firm dividend, which can attract more capital. So, to attract more capital. I have suggested to the Finance Minister, and I think he will that the small-scale industries which are registered as private limited companies where the dividends given, they should be excluded from the income-tax purview and should be some difference in the slab scheme so that we can attract more money. In this connection, the Finance Minister has boldly taken the decision of establishing a Credit Council just to give more credit to those sections which are weaker, sections just like the small-scale industries. co-operatives, agriculturists, etc. Recently the bank rate has been decreased. I do not know whether the Finance Minister is aware that in the rural areas, particularly in the semiurban areas and small towns, even the Scheduled Banks at present charging interest rates between 9 and 12 per cent. to small-scale industries. It has been stated on the floor either this House or the other House that the rates have been decreased and ample cheap credit will be availa-But I do not know how Scheduled Banks charge rates between 9 and 12 per cent. I should like to know from the Finance Minister whether such a permission been given to these Scheduled Banks to charge such exhorbitant rates the small-scale industries or to trader or the small shopkeeper or whoever he is. Why should he pay a rate between 9 and 12 per cent. when a big industrialist is getting all the bene fits of a lower interest rate?

Mr. Vice-Chairman, J made another suggestion at that time, particularly on the rethinking on collaboration agreements. We talk of self-reliance.

We talk of import substitution. Eas this is all slogan-mongering at with the present thinking in Government. We have found out that there are about 2,500 to 4,000 collaboration and it is reported-I am not sure of it. I have seen a report. So I do not want to go into that contro-However, I stand correctedthat round about Rs. 400, to Rs. 600 crores is repatriated as collaboration fees from this country. Even it is stated that for every rupee invested by the foreign collaborator, Rs. 2 are sent into that foreign country as technical and collaboration fees. Mr. Vice-Chairman, I have pleaded time and again in this House that an assessment should be made of these collaagreements, whether they have been successful in creating selfreliance or creating import substitution among the entrepreneurs. cently there was a study made that the raw material dependence on these collaborations is so heavy that are purchasing raw material and machinery at very exhorbitant rates. We do not want such collaborations. It is time that the Finance Minister puts down any type of collaboration import of any type of raw material of which there is even a remote chance of being manufactured in this country.

Mr. Vice-Chairman, then there nother aspect of the economy in this country particularly about, what they call the hybrid explosion or an crease in agricultural activity due to this new strategy. In this respect also I want to bring to the notice of Government though we grow more food, to see that growth of food is maintained it requires an infra-structure. I is ported that we are producing over 90 to 95 million tonnes. It is very nice The agriculturist has very taken the place of pride. Recently, the Prime Minister, in a speech to an industrial organisation, said that a consumer market should be tapped the rural areas and industrialists

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should go to the rural areas to serve the corsumer interest of the agriculturista. Mr Vice-Chairman, I do not know how immediately consumer interest can be created in the rural The agriculturist at present is mad after this new Hybrid strategy He wants to create more food, more livelihood and more money to invest? When the agriculturist has a backlog of loans to pay back and he has to develop his land, he wants to mechanize his farms and hence he is not interested in consumer items right now?

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In this connection, Mr Vice-Chairman th_e Deputy $Prim_e$ Minister has rightly given certain concessions for agro-industries But what I want to say is that only giving certain concessions to agro-industries is not going to solve the problem It is infrastructure in the agricultural which is very important for them transport There is the problem of Suppose we produce 120 million tonnes of foodgrains. How will it he transported? By rail or by motor Where is it going to be transport? stored? How will there be land development? Where are the mechanised implements to come from? when the integrated planning of the high-yielding strategy is going be resorted to, the Government must very seriously think of the ın**f**rastructure being built up in the agricultural rural sector particularly so that this growth of agricultural production can be maintained and mechanisation is implemented at a very rapid pace so that this strategy will pay back and we shall not import either on account of PL 480 or under whatever laws as it is

Mr Vice-Chairman, in this connection also I want to submit that present agriculture requires irrigation, and funds for that purpose have been provided Similarly, agriculturequires mechanisation Sir, our public sector project in tractors is still lacking speed? I do not know whether that project will be

dropped for want of funds because at present there is shortage of funds. But in this connection I would plead with the Deputy Prime Minister that there is an acute shortage of tractors and tillers in this country Mr Vice-Chairman, they have delicensed the tiller industry I know, Mr. Vice-Chairman, that in this country there is only one sole factory which manufacturing tillers at Hyderabad. But that is a very small one and is not a success because the intensive research required for manufacturing tillers suitable to our soil has been undertaken? In this connection may I plead with the Deputy Prime Minister that the public sector the co-operative sector, whatever is, should be positively encouraged to manufacture tillers and and certain out-of-the-way sions as capital loans or equity participation by the Government should be given? The manufacture of tractors and tillers is very urgently necessary in this country, otherwise this of increased problem agricultural production will not be solved

Mr Vice-Chairman, there is another aspect of this agriculture, that is the processing industry which agriculture stabilises MrVice-Chairman, you are quite aware that two days back one of the friends on this side suggested that there must be some floor prices fixeJ 😘 groundnut At that time the Government was \mathbf{not} firm Unless give decision you processing activity to the co-operative sector, agriculture thrive, the yield will not increase because the agriculturist will not find it profitable to produce that much In case of groundnut, Mr Vice-Chairman. Government praises Brothers when either they reduce the prices or increase them But all this is due to a very unremunerative price given to groundnut in this country In this connection what I want to plead with the Government is that unless they come forward with a very rational policy on agricultural pricing system particularly the prices of groundnut and other products in agriculture grown on rain, there will be shortage one day of groundnut for maintenance of the minimum protein requirement for the strength of our children and countrymen In this connection the Government must forward to fix up the floor prices, just like in cotton, for ground-

In this connection, Mr Vice-Chairman, many hon'ble Members from this side of the House as well as from the Opposition have criticised the Agri-Prices Commission cultural what is the strategy of this Agricultural Prices Commission? It started from the consumer interest, from the interest of the industrialist because product was taken as agricultural raw material As groundnut is raw material for the manufacture of oil and vanaspati, similarly cotton is the raw material for something else Banana is the raw material for What I want to say is The Agricultural Prices Commission has got a bias for the consumer It starts its thinking in the interest of the society, of the middle class so ciety, of the consumer in the town and the cities. With all the emphasis at my command I suggest that this $Price_{\mathbf{S}}$ Agricultural Commission should be scrapped because it has failed in its duty in guarding the interest of the consumer as well as the agriculturist I agree that the interest of the consumer is there I have never pleaded that the agriculturist should get any price whatsoever What I want to say is this that a balance is not struck by this Agricultural Prices Commission It is the same in case of wheat, in case of millets The Government was compelled increase the rates of wheat and mil-Similarly, Sir, in fixing lets prices for groundnut or some such variety, the Agricultural Prices Commission is no agency whatsoever it would be better if the Government, in the Ministry of Food and Agriculture, appoint an Agricultural Prices Commission because, as I pointed out, the agency can be one which wıll fix the prices of agricultural production which are remunerative you will find now that due to these nybrid and high-yielding there is a comparable imbalance between the cost of production and the, realisation in the case of wheat, milgroundnut, cotton and such other products Sir, unless there is a balance between the various agricultural products, the cotton-growers or the groundnut growers will not find any interest at all in producing cotton or groundnut, and then there will be an utter shortage of c tten of groundnut for use as raw materials in the industry So I want to quest the Deputy Prime Minister to jook into this question and see that the prices of agricultural commodities are rationally and reasonably fixedI am not a man of that lobby which will say 'give the maximum to the agriculturists" I will only say that what is reasonable should Let it be comparable. Now, given a study has been made by some sugarcane Committee-Sen Committee or whatever it is—and they found out that in Uttar Pradesh and Bihar, the grower is not interested in producing sugarcane because does not give him enough return So, Sir, it all depends on the return one The industrialists require sufncient return The industrialists always clamour for a better return The paper industry wants 8 per cent, the cement industry wants 8 per cent and some other industry, 7 per cent Now has any study been made of the re uin that an agriculturist gets' Has any study been made to find out whether a groundnut grower gets a return of 7 per cent on his investment? No study has been made. So I demand on the floor of this House that agriculture must be treated an industry and I say that the Agricultural Prices Commission agency for this because it always leans towards the consumers on the one hand and the industrialists on the other

Now, the last point I want to make, Sir, is about Defence So many things

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have been stated about Defence. am not with my friends on the opposite side, particularly the Communists, in their criticism of the Defence Budget. Sir, they are all misinformed. They want wilfully to sabotage the effort of this country to be independent and to guard its frontiers. Sir, I can suggest that we have got at present two enemies on borders. One is China and the other is Pakistan. All said and done. Sir, we should develop good relations with our neighbours. This is quite a good advice to be given. In this connection, I must say that very recently, after the recent visit of Mr. Kosygin to Pakistan, suggestions were thrown up that we should take up this opportunity to develop good relations with Pakistan. But, Sir, I have my own doubts. I do not deny that the Government has got a healthy policy which is non-aligned. The Governis rightly pursuing policy of non-alignment either with regard to the West Asian countries regard to the or with South-east Asian countries, with regard to Russian Bloc or with regard to American Bloc. That is always to be encouraged. But, for this defence preparedness must be there. some Members on the other side have criticised the Government for taking cognisance of the buying spree that is going on in Pakistan for collecting all types of military ware and armaments. Then, what right have these Members got to criticise the Government for its defence preparedness? On the one hand, they are criticising the Government not giving proper attention and taking proper care to forbid Pakistan from collecting all these armaments from the U.S.A. or from Russia. On "Do not the other hand, they say spend so much on defence". So they have got no ground at all to criticise the Government.

Now, I want to know from Deputy Prime Minister: Is it quite correct that you are saving much money on defence? The Deputy Prime Mi-

nister has lime and again stated on the floor of this House that economy is being made in defence purchases and in defence expenditure. (Time bell rings). Only two more points, Sir, What I want to say is that there is no positive indication that there is economy going on in defence purchases because it has been criticised on various platforms in this country that there is a possibility of further economy in defence expenditure. Once I read a book in the U.S.A. where, when Mr. McNamara took over as Defence Secretary certain controls and introduced certain measures whereby defence spending was curtailed and economy was I would like to ask wheeffected. ther our Government have introduced any such schemes whereby economy can be effected in defence pur-There I am one with chases. Members in requesting the Deputy Prime Minister for economy in defence purchases.

Then, Sir, there is only one small point. Mr. Masani has recently stated that some Rs. 70 crores have been over-expended by the Government and the administrative expenditure has increased, etc. This is said on the floor of the House also time and Sir, I have fully through all the Lok Sabha debates and also the Government publications and I have found out that actually economy is being made in the administrative expenditure of the Gov-I do not understand how ernment. these industrialists and particularly friends from the Swatantra Party can way. What is talk in this source of information? Sir, from Mr. Pant's reply and from the reply of the Deputy Prime Minister, we have seen that economy is made administrative expenditure. the Planning Commission and experts have calculated that there should be 4 per cent or 2 per cent increase in the administrative expenditure every year for the proper development of the country. But what I find from the Finance Bill and the Appropriation Bill is that it is much below that

figure So I do not know what truth is there in the criticism made by these gentlemen They will say whatever suits them About planning also, the Swatantra Party and the industrialists once said that there should be no planning and they criticised the Government for its planning Now when there is recession, they say "Please spend more". So they have got no sound, consistent economic policy What they want is political opportunism I do not support political opportunism. I support the pragmatism and the rational thinking of the Deputy Prime Minister in evolving financial policies which will suit our aim, ie, the aim of attaining socialısm.

SHRI SANDA NARAYANAPPA (Andhra Pradesh). Mr. Vice-Chairman, Sir while supporting this Financial Bill, I would like to make some suggestions about some of the difficulties confronting us and which are a matter of discussions not among the politicians but also among the people in the country. Admitting that the Deputy Prime Minister, who is handling the Finance Ministry, has very carefully and profoundly studied the proposals which have been placed before this House, there are certain taxation proposals which have been subjected to criticism-for example, the enhancement of the postal Regarding this matter, I rates would like to place before the Finance Minister that there is a lot of discontentment and criticism. May I know if there is any chance of the enhancement of the postal rates being reconsidered? Not only the businessmen use the postal card, but people in the rural areas also use postal cards for correspondence The people have to continue their correspondence and naturally the proposed rates can be reconsidered

Another point I would like to bring to the notice of the Deputy Prime Minister is that we are now passing through a period of recession not only in industrial production but also in regard to our exports and many other At the same time we are also giving encouragement and impetus to the cooperative movement and the cooperative structure in to develop our industrial and agricultural activities. But at the time for the lowest institution that gets the money, the Reserve Bank of India is really charging abnormal rate of interest The rate of interest for lending money to the cooperatives should be reduced so that the co-operative movement can thrive and good results may be produced.

With regard to devaluation of the rupee, it has had its impact on our exports and imports also. There was much discontentment among the industrialists because the value of our imports has gone up by nearly one and a half times of what it used to be during the pre-devaluation days. Our able Finance Minister, I am sure, will be able to get through all these and his proposals will be directed to consider all those aspects, in view of the recent recession have been passing through. He 18 quite an experienced man in all such things He has given such taxation proposals to the appreciation of people because the taxes will to be paid by those who can pay. Let the taxes be reduced for weaker sections of the society and they should be given encouragement by way of small-scale industries and such things Then only can the production increase and the exports increase and we will be able to earn more and So I remore of foreign exchange quest the Finance Minister to think over all these things very deeply and bring our economy on sound lines. I hope we will be able to get over this period of recession very soon and we will be able to reach such a stage where the farmer can get a reasonable price for his produce The cotton and groundnut growers should be encouraged by giving them reasonable prices. At the same

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the consumer's interests have also got to be safeguarded in the matter of prices. Such reasonable and attractive prices may be fixed for all the commodities that are produced by agriculturists. The cotton growers have got to be helped and encouraged, the mills have got to function, the textile industry has to flourish. In short we have to keep in view the interests of the producers as well as the consumers.

In the matter of Defence the Opposition Members have criticised that so many crores of rupees have been allotted for defence purposes. But let me tell you that unless strengthen our defence and then our borders, we cannot expand our developmental programmes cannot make any progress. Our borhave got to be ders adequately strengthened and our Forces have got to be fully equipped with latest wea-So there is nothing in the Government of India allotting , more funds for Defence. The taxation proposals are aimed at keeping our country peaceful so that we can carry on with our development propromptly and effectively. grammes Unless our borders are safe, can there be any progress in the country? defence expenditure, in my opinion, is not a wasteful expenditure. It is as useful as developmental expenditure, because unless our defence is strong and unless our borders are properly defended, we cannot carry on Administration and there can be no industrial or agricultural develop-All our development programmes are dependent on our defence activities. So the defence expenditure that has been allotted is quite appropriate and quite reasonable. Keeping in view the industrial and agricultural production, reasonable prices be fixed for cotton and should groundnut. Tobacco is grown abundantly in Andhra Pradesh. There is with regard to recession trade also; so its production has be encouraged. Some incentives have get to be given to tobacco producers

and there should be reasonable exemption from excise duties and other taxes so that the tobacco producers may be encouraged to produce more and more. This aspect may also be looked into and reasonable steps may be taken in this regard. Duties and taxes should be levied in such a way that the rich man has to pay more and the weaker man is to be helped and protected. That should be our policy. As we can see, 60 per cent. of our population, being in rural areas, are poverty-stricken. have to be provided with some industries and they have to be given the necessary finances; the rate of interest for them must come down. I am sure our able Finance Minister consider all these things and take the necessary steps accordingly. Exemption may be given from taxation to such people who really deserve it. (Time bell rings). With these few words, Sir, I resume my seat.

STATEMENT BY MINISTER RE APPOINTMENT OF A COMMITTEE TO LOOK INTO THE AFFAIRS OF THE C S. I. R.

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Sir, in the course of a discussion in the Rajya Sabha on 28th March, 1968 on the affairs of the Council of Scientific and Industrial Research, I stated that a Committee consisting of Members of Parliament, scientific experts and other eminent persons will be appointed to enquire into the overall functioning of the Council and suggest ways and means of improving it.

Accordingly, the Prime Minister in terms of Article 57 of the Rules and Regulations and bye-laws of the Council of Scientific and Industrial Research has appointed the Committee with the following personnel, and terms of reference: